MOTION RE APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHU-NATHA REDDY): Madam, I beg to move the following motion:—

"That the following Members of the Rajya Sabha be appointed to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, in the vacancies caused by the retirement of Shri K. V. Raghunatha Reddy, Shri Chandra Shekhar and Shri R.K. Bhuwalka from the membership of the Rajya Sabha on the 2nd April, 1968:—

- 1. Shri K. V. Raghunatha Reddy
- 2. Shri Chandra Shekhar.
- 3. Shri T. N. Singh."

The- question was put and the motion was adopted.

MOTION RE APPOINTMENT OF A MEMBER OF THE LOK SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Madam, I beg to move the following motion: —

'That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shrimati Vijaya

Lakshmi Pandit from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee."

The question was put and the motion was adopted.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (No. 2) BILL, 1968

THE DEPUTY CHAIRMAN: I have to inform Members that under rule 186 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, the Chairman has allotted three days for the completion of all stages involved in the consideration and return of the Appropriation (No. 2) Bill, 1968, by the Rajra Sabha, including the consideration and passing of amendments, if any,, to the Bill.

To enable more Members to tak* part in the debate, the lunch hour will be curtailed by half an hour and the House will sit up to 6 p.m.. on all the three days.

THE APPROPRIATION (No. 2> BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain, sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration:"

This Bill provides for the withdrawal from the Consolidated Fund of India of the amounts required to. meet the expenditure charged on the Fund and the Grants voted by the Lok Sabha. The figures in the Bill are based on the provisions shown in the Budget documents. They also include the sums voted "on account" and provided for in the Appropriation (Vote on Account) Act, 1968 for expenditure during April-May, 1968.

The total amount to be withdrawn from the Consolidated Fund jf India | during the year 1968-69 comprises Rs. 3308.51 crores for expenditure on Revenue Account; Rs. 1395.59 crores for Capital Expenditure other than that of Railways; Rs. 1317.03 crores for disbursement of loans and advances and Rs. 9440.88 crores for the repayment of debt. These figures, it might be mentioned, represent gross amounts of withdrawal from the Consolidated Fund and do not take into account the receipts or adjustments in reduction of expenditure. The net amounts are those shown in the Budget documents.

The expenditure on Revenue Account includes Rs. 2107.66 crores for Civil Departments, Rs. 943.39 crores for Defence Services, excluding capital outlay and Rs. 234-20 crores for the Posts and Telegraphs Department. Of the major items under civil expenditure, mention may be made of Rs. 753.79 crores for assistance to States, including their share of Union Excise duties and grants-in-aid to Union Territory Governments; Rs. 561.69 crores for payment of interest and other debt charges; Rs. 441.49 crores for social and developmental services, including, education, • scientific research, public works, river schemes, transport and communications and Rs. 206.02 crores for administrative services, including collection.

Of the major items of capital expenditure, mention may be made of Rs. 191.16 crores for investment in | Government companies and corpora- I tions; Rs. 434.71 crores for purchase

of foodgrains; Rs. 267.72 crores for fertilizers; Rs. 114.75 crores for puo-lic works, river schemes, transport and communications and Rs. 130.90 crores for Defence capital outlay. The gross requirements for disbursement of loans to States and Union Territory Governments amount to Rs. 855.71 crores. A provision of Rs. 461.32 crores has been included for loans to other parties.

Bill. 1968

Of the amount provided for under repayment of debt, Rs. 244.40 crores are on account of repayment of market loans, Rs. 196.48 crores for other debt repayments and Rs. 9,000 crores for discharge of treasury bills. As the treasury bills have a currency of 91 days, provision has to be made for their discharge four times during the year.

Full supporting details have beert given as usual, in the Budget documents circulated to hon. Members. The House has also had an opportunity of a general discussion on the Budget. I do not, therefore, propose to take the time of the House in explaining further the provisions included in the Bill but shall try to meet the points that hon. Members may raise during the course of the debate.

Madam, 1 move.

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Dahyabhai Patel will speak after lunch. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at lifty-eight minutes past twelve of the clock.

2 P.M.

The House reassembled after lunch at two of the clocks the DEPUTY CHAIRMAN in the Chair.

344

Madam, while offering a few remarks on the agriculturists whose silent voice is rarely Appropriation Bill I do not think it would be out heard in high counsels like the Parliament are of place to mention that I feel-with due respect able to come on their own, are able to earn a I may say I do not mean anything personal—that living. Alter so many years of planning the it is surprising that the Vice-President who picture of our agriculturist is an ill-clad person presides over this House should be absent from working in the sun with an ill-fed bullock and the House from the second day. According to my plough. Is it what we hav achieved after so understanding—I would like to be corrected if many years? Therefore, the greater is the need my understanding is not correct—one. of the for economy. important functions of the Vice-President is presiding over this House. Dr. Radhakrishnan who filled the position of Vice-President with great distinction —I happened to be here for several 'years when he was there—always i used to be present. Such an occurrence and particularly on the second day.

I also find that one of the matters that I wanted to raise was a privilege motion. I find the Minister has gone away, I understand that he has gone to Europe. Is it not possible for Government to arrange its business in such a way that important members of Government, important persons who fit into the scheme of parliamentary democracy, remain present during the period that Parliament is sitting? I would not call it contempt of the House, but I do think it is not proper management of Government business that such things should happen.

Madam, while speaking on the Appropriation Bill one feels everyday that the affairs of this country financially are not in a good way. Things seem to be deteriorating. One of the chief reasons for the deterioration of the financial condition of this country is the neglect of its agriculture and its agriculturists. The way in which the Food Zones have been m'ade, the way in which the administration of the Zones takes place, does not help the agriculturist at all. It is with difficulty that Government now seems to realise that the time has come not for idling on prices but support to prices. ft is on'y by giving proper prices to agriculturists that people would be

SHRI DAHYABHAI V. PATEL (Gujarat): encouraged to take to agriculture, that the poor

Bill. 1968

Madam, we have the machinery of the Administrative Reforms Commission to set right some of the ills of this Government machinery. I do not know how it is going to work but it does not seem to indicate any reason for great optimism. We have the Planning Commission. The Chairman of the Administrative Reforms Commission says in today's paper that much change is necessary in the Planning Commission, that the Planning Commission should provide intellectual leadership in the area of planning. The Planning Commission does not seem to be aware of or at all worried about what is happening. I do not know whether as a result of this Administrative Reforms Commission we' will get what is really necessary for the pruning of all waste. This high rate of taxation that this country is subjected to wouM hardly be necessary if the waste that goes on so many Departments of the Government is arrested, curtailed, and some of the Departments particularly in the public sector industries are made to make profit. But we do not know whether the different Ministers or different Ministries are working in a co-ordinated fashion at all.

We had just now, only a few weeks ago, the meeting of the UNCTAD. We do not know actually what the decisions are. I have been asking for a discussion on the matter. I think the matter is going' to be shelved further for want of time. It was shelved in the last session. In this session we i are going to sit for a short while. But I the result of the UNCTAD seems to

1*e that we are going to be Jinked, to ihe needs of the Soviet bloc. We had the delusion of the advantage of the rupee payment which we now roahse is not really rupee payment. It is rupee payment with 'a vengeance. It is rupee payment in hard currency, in gold, because the agreements with all the rupee payment countries contain a clause: rupee oii so much gold content. Are we following the same pattern or are we taking steps to review it? I know instances where the Government of India instead of helping our industrialist 'and merchants who had entered into these rupee payment agreements to negotiate better terms, blacklisted and stopped • the issue of licences to ther.e firms saying, "unless you pay up the. dues, the increased dues under, rupee payment, no further-licence will be given to you and you will be prevented". I do not understand whether this Government of India is for the benefit of the people, democracy is for the people by the people. This seems to be a Government by the Congress Party for the' Isenefit of those rupee payment count-ries.

Even they would not help our merchants to get better terms. They say,, first you e'etir up, then we will allow. In this were some people who had themselves negotiated terms and obtained more credits for payment. Government did not care to verify. They only stopped their production. And how "many months' production, bow many man-hours and how many production-hours were stopped? Has the Government at all bothered to look into it? That is how the Government machinery is working. Every Ministry seems to be going in its own way. We had la large shoe industry in Agra, to quote an example; more or less a cottage industry. Large quantities of shoes were ,eoing to "Russia and we flelt very happy. Suddenly we learnt that Russia has rejected these shoes because they want a certain type of stitching. We hear inothing more. We understand that Government is going to set up a new

311 RSD—5.

shoe factory. Why? Government has acquired, or more or Jess given their consent to, the management of a company called the BIC, which is also in UP, in Kanpur, a company that produced -the best shoes during the* Bri-' tish regime; it is in & position to do it. Why is this company not being commissioned to do it? Are the Directors not willing to do it? Instead of doing that, it is suggested or it is being talked that a new plant is going to be put up by the Government fior which new machinery is going to be imported. Why are you wasting money? I understand that the new. shoe plant is going to be located in the constituency of the Prime Minister. Is this the way the Prime Minister's election prospects are going to be influenced? Surely this is not the right way of going about the business.

Madam, then we have the question of /the Government's policy on oil. I charge the Government with stepmotherly treatment to Gujarat. I am sorry, the Minister in charge of this, or rather the person who gave the Oil Award, has behaved like, many people, has kicked the stool on which he has risen, if not unfaithful to the salt which made him. What is (the reason why Gujarat should pay such a high price for oil which oil is explored and it is the cheapest produce in Gujarat as against Assam where it is so expensive and yet it is sought to be given to them cheap. On the other hand, about the Narmada Project about which Gujav> rat is so keen, we heard a question in the morning. Well, the Government has allowed the Gujarat State to say, all right, we will not give our oil if we do not get this Narmada Project. Is this how this Government is carrying on its affairs in this country? It is an utter failure of this Government, of their planning policy. Is it planning? Do you call this planning that you put up a factory where it is not necessary, put up an additional factory when you have control over factories which are able to do things. Is this planning?

[Shri Dahyabhai V. Patel] And then, you the Administrative Reforms Commission which is sermonising. Only in this morning's paper, in the *Hindustan* Times at page 16, we have this new item the Administrative Reforms Commission recommending something, while the Planning Commission continues to say that we are going our own way. The trouble with this country has been the Planning Commission. The Planning Commission has mismanaged the affairs of this country right from the beginning. Therefore we have the sorry spectacle of high prices where prices should have been low. The basic advantage that this country has is its population and its cheap labour has been lost because of the wrong oolicies of the Manning Commission and, of course, of the person who was in charge of the Planning Commission; his labour policies are competing with some people, some parties, in this country who are not interested in this country but who are in the ideology interested governments of other countries and who want to copy them here. It just creates confusion and high prices which they want to establish in this country to suit themselves. They never tell us how such agitators and such people who make things difficult, who engineer strikes, are there today. If this Government can copy that lesson, it would be something. But this Government will not learn and they go on allowing things to go waste day after day in this manner.

Madam, we have the spectacle of the shortage of tyres. Some paper says today, or yesterday, that there is a shortage of scooter tyres. Why is the shortage? We have got three or four companies where foreign capital has been invested or rather small capital has been invested which they show as very large. I would ask the Minister to correct me. From the SSrd Report of the Tariff Commission, I gather that one of these companies h*s a capital of only Rs. 20,000 and it

I takes away two lakhs or three lakhs ¹ or four lakhs of rupees every year from this country. But the Planning Commission and the Industries Ministry give them the profitable allocation of making scooter and ear tyres. They will not make use of cheaper tyres. They are asking the indigenous plants which are just breathing their way through, who are just trying to catch up, you do this. But the profitable business would go-to them.

There is another aspect of this matter to which our Government does not be∼ alive. seem to When the came, we were j Pakistani invasion entirely dependent on these foreign 1 tyre companies for our supplies. They supplied truck and heavy I vehicle tyres to us as also to Pakis-' tan. So, it was the easiest thing for Pakistan to get the figures from those I companies. as a matter of J security, Even indigenous production with i Indian capital should have been built i Our Government does not learn: lesson and they put up boards, big boards, of secrecy without seeing the obvious that is in front of their eyes and without tion by Indian encouraging produc-I factories.

Similarly, there is the question of i There is a shortage of j tractor tyres. tractors; much more so, there is a shortage of tractor tyres. I know. in a certain case the dealers come! and take away the tractors without I tyres. They say, we will buy the I tyres Why? mitside. Because the foreign which have the moulds companies and the wherewithal of making these tractor tyres refuse to produce them. profitable They want to not so produce what is most profitable. say, there is a demand for scooters, so we are making more scooter tyres; there is a demand for cars, so we are making more car tyres. But they have got the moulds, the equipment and they can do both together. Our Industries Ministry does not seem to realise these very simple Of course, they have their own ways . . .

SHRI BHUPESH GUPTA (West Bengal): They have made Shrimati Maimoona Sultana a director of the Heavy ElectricaLs, Bhopal.

SHRI DAHYABHAI V. PATEL: Well these are the ways of our Ministry.

SHRI ARJUN ARORA (Uttar Pradesh) : Heavy Electricals do not manufacture tyres.

SHRI BHUPESH GUPTA: I do not know, she has been given a big car also. I believe it consumes tyres.

SHRI DAHYABHAI V. PATEL: Well, Mr. Bhupesh Gupta has pointed out one case. May I point out another case? A gentleman who was in the ACC in the Sales Department was brought in as Manager of the Ashoka Hotels or Chairman. His TA bill was Rs. 5,000 for coming from Delhi to Bombay. Is this not in the Report of the Public Undertakings Committee?

SHRI ARJUN ARORA: Not one trip but many trips. Rupees five thousand was not the Bill for one trip but for many trips.

SHRI DAHYABHAI V. PATEL: Why were many trips necessary for an officer to come from Delhi to Bombay? And now, this officer the Government thought of thrusting on a private company because this is not enough for him, this one job is not enough for him. Is this the way we are doing business, we are conducting the affairs of this country? Madam, the affairs of this country are in an utter mess. The Planning Commission goes in one direction; the Industries and Commerce Ministry goes in another direction. So many things are being done in the name of the Prime Minister. About this B.I.C. Group, about which we had a discussion and on which I want to raise a privilege motionunfortunately the Chairman is not here, I wanted to give that motion, we have been supplied wrong information—I am told that this gentleman is now sought to be made a Director in this B.I.C.

Group also. What favouritism is j this? Is he the nominee of the Prime Minister? I do not know how that can be done. At one stage, we are told that the Government does not appoint Directors on this Company. On the other hand, these things are going on. Dust is being thrown into the eyes of the people and the eyes of Members of Parliament. This is how the affairs of this country are being conducted and that is why we are in this sorry mess.

Bill, 1968

Madam, to help Gujarat to build up its power resources, the Dwarka Power Station was undertaken. I would like to know why the cost of the power station has become double its original estimate. And even with the doubled cost, the promised power is not coming. In spite of the protests of the people of Gujarat, for the refinery and the power station you took away the best agricultural land in Gujarat, even though a site not so productive was available only three or four miles away. This is an atrocity that you have committed and the fumes from the refinery have made large areas of agricultural land roundabout less productive than they were, if not unproductive. If you travel from Surat to Baroda by night, you see huge flares burning; that is gas from the different oil wells. Gujarat is asking for oil gas power for its industries. You say. But the Government says "No; not to be done." This is the type of planning that we have. It is all waste everywhere. We have been told by one of our esteemed colleagues, Mr. Kathiu, as to how much waste is going on in the C.S.I.R. The suggsstions that he made have all been kept aside, when we could save several crores of rupees by implementing those suggestions. Such suggestions are not accepted. When is the Government going to wake up and save us from this? This heavy taxation would not be necessary at all if Government corrected its ways. When is the Government going to wake up?

Bill, 1958

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): Madam Deputy Chairman, let me first of all thank you for having given me this opportunity to speak a few words on this occasion. In his Budget speech, our Finance Minister stated that on the revenue account, there was a surplus of Rs. 80 crores and that a deficit had to be faced on account of the capital expenditure. A deficit to the tune of Rs, 290 crores was estimated in the Budget of 1968-69. In order to make up a part of the deficit, some taxes were imposed. And even with the monies that could be realised by means of these fresh taxes, the deficit stands at a very high, figure of Rs. 290 crores.

Last year, our Finance Minister was very firm i:i saying that deficit financing would be avoided at any cost. This year, unfortunately, deficit financing had to be resorted to. I quite see that there is some force in the contention that deficit financing is not such a bad thing to-day as it was last year for the reason that the prices have become more or less stabilised and the upward trend in the prices has been arrested. From the wholesale price index we see that the trend nf prices has been controlled. That being the case, there seems to be some justification for resorting to deficit financing in spite of the fact that deficit financing would naturally lead to a rise in prices. My submission is that there is a way out of this difficulty and our finances can be balanced by other methods.

Madam Deputy Chairman, you are aware agricultural sector. Jt has been estimated that this year our total foodgrains production would year. That being the case, there would be in the the farmers and confining ourselves to the richer hands of our agricultural population a sum of Rs. 1,200 crores additionally. My point is whether we cannot mop up 1

a little portion of that money that has come into the hands of the agriculturists. I know the difficulties of our agriculturists. For the last two 'or three years they suffered a good deal on account of the drought and failure of rains. They must be given some respite, I agree. But there are certain sections of the agricultural population who are somewhat richer and who can be tapped in order that our resources may be mobilised. I do not want that we should" report to taxation so far as the agricultural incomes are concerned. What I mean to say is that we can realise a portion, of the funds that are now available with the agriculturists by means of. a kind of lnan. Can we not raise a. loan of Rs. 300 crores from the agriculturists for this year? What is, the difficulty? Where is the hurdle? I was told that constitutionally speaking we are not in a position to make any levy on agriculturists in absence of consent by the concerned States. I should think that so 'far as taxation is concerned, we cannot tax the agricultural incomes. I quite agree. But so far as the collection of, some loan is concerned, I do not think there is any constitutional difficulty in the way. For example, let us take the entry 35 in the Seventh Schedule of the Constitution. It relates to Public Debt. Under the heading "Public Debt", the Union Government can take measures to collect a loan. Beside that, there is another entry, entry 95, which vests certain residuary powers in the Union I ernment. It deals with subjects not covered by any of the three lists at-, tached to the Seventh Schedule of the Constitution. That is a residuary entry which empowers the Union Government to do certain things which are not covered by any of the there is a considerable improvement in our entries. So under that provision, I should think that the Union Government' can adopt certain measures by which they can collect a loan from be in the vicinity of 95 million tonnes, an the agriculturists who can afford to subscribe to addition of nearly 20 million tonnes over last such a loan. Leaving out the poorer sections of

- sections of the farmers, I do not think it is impossible to collect by way of loan an amount of Rs. 300 crores out of the Rs. 1,200 crores or Rs. 1,400 crores of additional money that is coming into their pockets on account of the bumper crop which we have this year. So I would request the Union Government to examine this aspect of the matter carefully and see whether such resources cannot be tapped. If that can be done, deficit
- financing can be avoided. The deficit financing of Rs. 290 crores can be avoided by means of loans which can be collected from the richer sections of the population. That is niy proposal which I request the Government to seriously consider.

observations. Now you know that Andhra should the people be made to pay more? Pradesh is an agricultural State. It has been contributing a good deal to the Government's procurement policy. Particularly rice is in short supply all over the world. It is a very rare commodity. Such a commodity is being supplied by the Andhra Pradesh Government to the extent of 5 or 6 lakh tons every year. Even this year, if I am not wrong, the commitment is for 7 lakh tons or so. That being the case, I should request the Central Government that Andhra Pradesh should be given some kind of special treatment, as we are giving some special treatment to the agriculturists and farmers; we are allocating more funds for the improvement of agriculture at the expense of other sectors of economy. Likewise a State which lays greater accent on agriculture, which spends a good deal of money on agriculture, which utilises the loans granted by the Central Government towards the improvement of agriculture and rural electricity, such a State should be given some kind of special treatment. In the international trade there is a term 'mos; favoured nation'. There is some SUC'J -clause. Similarly I should say tbttt domestically speaking also States

like Andhra Pradesh which contri-[bute to the country's agricultural economy should be given some kinJ of special treatment. •

SHRI R. T. PARTHASARATHY (Madras): Madam, is it not like feed-I ing a fat

SHRI AKBAR ALI KHAN (Andhra i Pradesh): Compared to Madras we are starving.

SHRI K. P. MALLIKARJUNUDU: Suppose there is a milch cow which gives us good milk. If you feed it I more, it can give still more milk. (Interruptions) I know in my hometown of Machilipatnam which is in the centre of rice-Then coming to my. home-State, Andhra producing areas rice is sold at more than Re. 1 Pradesh, I should like to make a few per seer. The people are complaining. Why

> SHRI C. ACHUTHA MENON (Kerala): How is it that we do not get rice in Kerala?

> SHRI K. P. MALLIKARJUNUDU: It is not correct. We are supplying rice to Kerala. (Interruptions) My submission is that because it is a predominantly agricultural State ...

> SHRI PATIL PUTTAPPA (Mysore):. Madam. Ι sympathise with Mallikariunudu. Andhra Pradesh has 25 per cent, irrigation whereas Mysore and Maharashtra have got only 7 per cent.

> SHRI K. P. MALLIKARJUNUDU: I do not grudge the Centre or anybody giving more facilities to other States.

> SHRI A. G. KULKARNI (Maharashtra): You are getting more water.

> > (Interruptions)

SHRI K. P. MALLIKARJUNUDU We ar_e not getting sufficient supply of wutoi

SHRI A. G. KULKARNI: Give me your water from Nagarjunasagar and I will produce rice and give you at one rupee a seer. You want the most favoured treatment.

SHRI K. P. MALLIKARJUNUDU: I do not want to enter into any controversy although I have got enough facts to counter your arguments. Just let me present my case.

(Interruptions)

THE DEPUTY CHAIRMAN: Please continue your speech.

SHRI K. P. MALLIKARJUNUDU: What I am submitting is we are entitled to some kind of special treatment, having regard to our contribution and having regard to the position which we occupy in the scheme of supplying rice to India. That is my humble submission. (Interruptions) That is not begging. I can beg the Government, I can beg the House. There is nothing wrong in it. (Interruptions) Is there any State which is supplying more rice than Andhra to the Central Government? This State is supplying 6 to 7 lakh tons, thus saving a lot of foreign exchange. For the imported rice we are paying at the rate of Rs. 1,400 per ton. We are able to save that foreign exchange because Andhra Pradesh is supplying rice to the Centre, so that the deficit States might be fed. In this connection I would like to say that as compared to the last year the Central Government's assistance to Andhra Pradesh has been reduced by Rs. 20 crores. I request that the Central Government should come to the rescue of Andhra Pradesh and see that the Central assistance is of the same order as it was last year. Otherwise the whole tempo of the economy will be badly affected.

SHRI A. G. KULKARNI: You have got more money, ample money.

SHRI K. P. MALLIKARJUNUDU-Where is the money?

SHRIMATI YASHODA REDDY (Andhra Pradesh): Where is the

I water, thanks to the Maharashtra Government?

(Interruptions)

SHRI A. G. KULKARNI: Agriculture is boosting. Why are you asking for most favoured treatment?

SHRI K. P. MALLIKARJUNUDU: We want to improve our rural electrification so that many wells may be energised. We want the pumping sets to be energised. (Interruption) I am concerned with electricity and irrigation not with any steel plant. These things are very necessary for the production of food and Andhra has specialised in it. That is the reason why I request that it requires some special kind of treatment. Give us the necessary money and we shall supply ample food

(Interruptions)

SHRIMATI YASHODA REDDY: Mr. Kulkarni is not a farmer. So he cannot understand these things.

SHRI A. G. KULKARNI: I am a farmer all right. But you are an advocate. So how can you know it?

SHRI S. S. MARISWAMY (Madras): Madam, will it not be better if these Congress Members settle their differences in the party meeting?

SHRI K. P. MALLIKARJUNUDU: My contention is that the Centre should come to the rescue of the State Government by providing enough funds so that its economic or agricultural programmes might not be affected.

SHRI A. G. KULKARNI: Vor everybody.

SHRI K. P. MALLIKARJUNUDU: You also ask for it.

THE DEPUTY CHAIRMAN: You must address the Chair.

SHRI K, P. MALLIKARJUNUDU: What am I to do? When they put questions, naturally I have to answer them.

There is one local matter which concerns the town of Masulipa'am It is an old and ancient port which is disuse now. coming into Some schemes were prepared for the im provement of that port because it is the centre of Andhra and the ferti lizer imports from Vizag and other places are coming through this port. Unless this port is improved, there would be great difficulty in distribut ing the fertilizers. The Centre should make enough funds available for the improvement of the MasulipaUm port for which a blueprint has been prepared. According to the expert ^committee set up for the improvement of this port, a sum of Rs. 120 lakhs is required. Because it is a minor port, its administration vests in the hands of the State Government. The Central Government can give us technical and financial help. I urge on the Centre to see that some funds are made available to the Masulipatam port for carrying on its improvement work.

With these few words, I conclude and I thank you for giving me, this opportunity.

डा० भाई मेहाबोर (दिल्ली) : जप-सभापित महोदता, हमारे सामने विनियोग विधेयक विचारायं प्रस्तुत किया गया है। इसके सम्बन्ध में कुछ विचार प्रभी श्रापके सामने श्राए हैं भीर कुछ बातों की तरफ क्यान दिलाना मेरा कतन्य है।

सवंप्रकृत, में समझता हूं कि जो कुछ विनियोग विल में प्रायधान किये गये हैं जनमें सरकार के बची को कम करने की वात को तरफ जितना ध्यान देना चाहिय था उतना नहीं दिया गया और न ही उस बात की तरफ ध्यान दिया गया है कि हर साल पब्लिक एकाउंद्स कमेटी बनती है, हर साल वह पिये दें देती है, उसमें करोड़ों स्पर्यों का जो बपब्यय हुआ है या ना मुनासिब ब्यय हुआ है उसकी तरफ ध्यान दिलाया जाता है। वह अपनी रस्म पूरी कर लेते हैं और सरकार उसके बाद अपनी चाल पर चलते की अपनी रस्म पूरी करती जाती है।

श्रभी मेरे पास लोक सभा में जो बजट के ऊपर बहस हुई उस पर वित्त मंत्री महोदय का जवाब मैं देख रहा था कि बचत करने के सवाल पर उन्होंने कहा : मुझे कहा जाता है बचत करें, मैं कहां से बचत करूं ? लोग ज्यादा हैं, स्टाफ ज्यादा रखा हुआ है, लेकिन ज्यादा स्टाफ को मैं कैसे निकाल दूं, क्या उन को बाहर निकाल दूं तो उस से क्या बेकारी नहीं बढ़ेगी और बेकारी बढ़ेगी तो बेकारी की समस्या सामने नहीं आयेगी ? यह सच है कि बेकारी की समस्या इन देश में है लेकिन यदि इस बेकारी की समस्या का बखान किया जाता है तो तीन योजनाश्रों के ऊपर इतना भयंकर खर्च करने के बाद बेकारी इस तरह बढ़ती जाती है, इधर से योजना बढ़ती जाती है उधर से बेकारी बढ़ती जाती है और दूसरी तरफ भी विचार करने का प्रश्न आता है तो हमारे सामने वह भी उद हरण है कि जैसे जीवन बीमा निगम में, ट्रांसपोर्ट में, हम मेकताइजेशन, ग्राटोमेशन लाना चाहते हैं जिससे स्थायी रूप में वेकारी बढेगी भ्रीर उसके कारण धांदोलन होते हैं, फिर हड़तालें होती हैं, फिर अशांति का, श्रनशासन हीनता का वातावरण बढ़ता है जो न सरकार के काम के लिये सहायक है न देश की शांति और व्यवस्था के अनुकुल बनता है।

प्लानिय किमशन के बारे में कुछ बातें कही गई हैं। लेकिन प्लानिय किमशन जिसको एक सफेद हाथी कहा जाता है, उसके खर्चे हैंने कुछ हिसाब नहीं, उसका फैलाव लगातार बदना जाता है और लोक सभा में वह प्रशन उठाया गया था कि भाज जब इकोनोमित खर्चे घटाने की जारही हैं इस समय भा यंजना अधान लालों की सक्या बढेगी। वहां जयरासियों को सक्या बढेगी। वहां जयरासियों को

[डा० भाई मात्रीर]

बढ़ाने, एस्सिटेंटस ग्रौर क्लर्कस की संख्या बढाने के लिये प्रावधना किया जा रहा है। मेरी समझ में नहीं थ्रा सकता कि यदि देश **प्राधिक संकट में से गजर रहा है ग्रीर स्वयं** वित्त मंत्री इस बात की स्वीकार करते हैं कि **धनेक विभागों** में स्टाफ जुरूरत से ज्यादा हैं तो फिर जो पहले ही जरूरत से ज्यादा है उसको और ज्यादा बढाने की माव-श्यकता कहां से आती है ? मुझे एक छोटी सी कहानी याद आती है। एक आदमी के पास कोई पहुंचा नौकरी के लिये तो उसने कहा मेरे पास इस वक्त इतने नौकर हैं कि मैं नहीं जानता कौन क्या करता है, क्या करूंगा नए नौकर से ? उसने कहा कोई बात नहीं, मने रख लें में बाकी नौकरों को काम बताऊंगा । तो काम देने की नौबत बन भ्राए तो शायद हैं सकता है, हमारे योजना भ्रायोग में भ्राज इतने लोग हैं कि उन लोगों के काम की सैटिंग नहीं हो सकती. तो उनको क्या काम दिया जाये ग्रौर उनकी टेनिंग के लिये कुछ लोगों को रखने की भ्राव-श्यकता है और जो लोग आयेंगे उनका चाय पानी लाने वगैरह का जो काम होता है उस काम के लिये सरकारी चपरासियों की ग्राव-श्यकता हो सकती है।

मुझे समझ में नहीं ग्राता कि यदि हमारी केन्द्र की सरकार खाली यह जवाब देकर संतुष्ट हो जाती है कि हमारे पास स्टाफ जो है उसको हम निकालेंगे तो बेकारों की तादाद बढ़ायेंगे, तो फिर क्या सचमुच हर विभाग में, हर महकमे में, हर मंत्रालय में, क्या कोई बैठकर विचार करता है कि ग्राज जो स्टाफ है उसको बिना बढ़ाये क्या हम ग्रपने बढ़ते हुए काम को ठीक तरह से, व्यवस्थित रूप से चला सकते हैं या नहीं। जहां तक मेरी ग्रपनी जानकारी है ग्रीर मैं ग्रनेक दफ्तरों ग्रीर मंत्रालयों के बारे में थोड़ी बहुत जानकारी व्यक्तिगत रूप से खता हूं, मुझे यह पता है कि किसी भी ग्रफसर से ग्राप उसके

सीने पर हाथ रख कर बोलने को कहें तो वह जवाब देगा कि जितना काम उसके दक्तर ·में होता है उस काम को करने के लिये <mark>ग्रकस</mark>री में या क्लर्कों में कम से कम तीस, पच्चीस प्रतिशत लोगों को हटा दिया जाये तो भी कोई कमी नहीं आयेगी। मझे तो एक और भी उदाहरण याद ग्रांगा है। हमारे एक मित्र थ जो कानपुर से ट्रांसफर हो कर ग्राए थे; बहां डिफोन्स साइन्स में काम करते थे । वे कहने लगे मझे बताया गया है कि तुम्हारे ग्रेड में दो क्लर्क एक स्टेनोग्राफर दिया जाना निश्चित है और वह हम तम को देंगे। वह कहने लगे कि मेरे पास तो एक क्लर्क से प्राधिक काम नहीं है तो मैं दो क्लर्क ग्रौर एक स्टेनो-ग्राफर **से** क्या करूंगा ? तो उन्हें बताया गया कि नहीं, इस पद के स्टेट्स के ग्रनसार यह स्टाफ होता है औं यह भी स्टाफ तमको लेना पडेगा । उन्होंने कहा कि मझे वह स्टाफ लेना पडेगा श्रीर सिवाय इसके कि वह कलकं ग्रपने घर की चिटिठयां टाइप करता रहे बा ग्रगर किसी की इतनी नौबत ग्राई तो प्रेमपत्र टाइप करता रहे, मेरे दप्तर में इसके अलावा, श्रीर कोई काम नहीं है । यह उदाहरण मैं नहीं समजता कि एक अपवाद रूप होगा, इस तरह के उदाहरण श्रापको स्रोर भी मिलंगे । यदि सममच में सरकार यह समझती है भ्रपव्यय को रोका जा सकता है भ्रीर बचत क जा सकती है तो प्रारम्भ करना चाहिये मंत्रिमंडल से । मंत्रिमंडल में जितने मंत्री हैं क्या सचमच में वह ग्रानिवार्य हैं या नहीं ? ग्राज 60, 60 मंत्रियों की क्या ग्रावश्यकता है। इतनी बड़ी तादाद अपने यहां मंतियों की रख कर, जो दसरे छोटे राज्य ग्रपने यहां है तो ग्रपना मंत्रिमंडल बनाने हैं उनके ऊपर हम भ्रारोप लगाएं कि इतने ज्यादा मंत्री बना दिये गये. तो केन्द्र सरकार को चाहिये कि पहले वह उद हरण प्रस्तत करे और फिर दूसरों में अपेक्षा करे कि वह उस उद:हरण पर चलने का यत्न करेंगे । मझे लगता है कि इस स्रोर कोई ध्यान देने का प्रयत्न नहीं किया गया है।

साथ ही मैं समझता हं कि कुछ बातों के श्रतिरिक्त ग्रनमे देश में हम बराबर कहते हैं कि फारेन एक्सबेन्ज का प्राबलम है. विदेशी विनिमय की समस्या है. यदि सनम्च में विदेशी विनिमय की सनस्या है तो क्या सरकार का ध्यान विदेशी व्यापार की तरफ हम्रा। हन कहते हैं कि विदेशी विनिमय में बचन करने के कई ऐसे मद हैं जिनके ग्रायात को रोककर उन चीजों को अपने ही देश में उत्पन्न कर सकते हैं। क्या इस बात की तरफ कभी ध्यान दिया गया ? मुझे याद ग्राता है जिस समय पाकिस्तान के साथ कुछ दिनों के लिये हमारा संवर्ष हुआ था 'उन दिनों जब हमारे मल्क में बाहर से याने वाले हथियार तथा लड़ाई का सामान याना बन्द हो गया था तो उन दिनों में इस समस्या के सम्बन्ध में कुछ ि अर करने की भावप्रकता पड़ी कि इस तरह के मामान के बिना हम किस तरह से अपना काम चला सकते हैं क्योंकि उस समय हनारे लिये जीने मरने का सवाल था. 'उस समय हमारे गले के ऊपर अंगुठा दवाकर के हमारे स्वाभि-मान को च्नौती देकर हनारी विदेश नीति को इस तरह से मोडने की कोणिश की जा रही थी। 'उस जनय सरकार के सामने यह समस्या आई कि वह किस तरह से अपनी आवश्यकता को पूर्ण करे। 'उन दिनों मुझे याद है कि जो देश के अन्दर इन्डस्ट्रीज़ हैं, जो उद्योग हैं, उनसे यह पूछा गया था कि वे म्रायात की कौन कौन सी वस्तुग्रों को वनाने का सामर्थ्य रखते हैं। एक वडा रोचिक उदाहरण मझे याद आया उन दिनों के बारे में. एक उद्योगपति ने कहा कि इस खोज से यह पता लगा है कि कुछ ऐसी वस्तूएं हैं जिनको थोड़ा परिवर्तन के साथ हमारी सुरक्षा की वस्तुग्रों को पैदा करने में काम ग्रा सकती हैं। 'उन्होंने 'उदाहरण दिया कि लिपस्टिक जो महिलात्रों के सौन्दर्य प्रसाधन के रूप में काम आती है 'उस लिपस्टिक को बनाने वाली फैक्टरी, काट्रेज भी बना सकती है थोडा सा परिवर्तन करने के बाद। मुझे याद है कि उन दिनों कम से कम डिफोन्स की आवश्यकता को पूर्ण करने के लिये बाहर से मं।वाने के बजाय अपने देश के उद्योगों पर निर्मर करके पूरा करने की घोर इशन दिया गया था। उस समय यह पता लगा था कि 80 प्रतिशत के करीब ऐसी सदें हैं जो हमारे देश में ही बन सकती हैं। ज्यों ही पाकिस्तान की लड़ाई का काण्ड समाप्त हमा त्यों ही ग्रपने देश में ग्राहम निर्मरता की चित्ता का कान्ड भी समाप्त हो गया । मैं चहता हं कि जो कुछ मैंने सुना है उसको कोई कांट्रडिक्ट करे, कोई गलत सिद्ध करे. लेकिन मैंने मना है कि जब से यह बन्द हुआ है तब से हमारी सरकार अपने देश में प्रतिरक्षा के सम्बन्ध में ग्रात्म-निर्मरता के मामले में ग्रपनी चिन्ता को वैसे ही छोड दिया जैसे ताशकन्द्र में जाकर पाकि-स्तान के साथ लड़ाई का इरादा छोड़ दिया है। यह कोई बड़ा अच्छा लक्षण नहीं है हमारे देश की विदेशी विनिमय की कठिनाई को दर करने का।

मझे दिखलाई देता है कि सोशलिज्म के ग्रादर्श को लेकर, सोशलिज्म की व्यवस्था की लेकर हा यह मान बैठे हैं कि जो पब्लिक सेक्टर है. जो सार्वजनिक क्षेत्र है, वह बढ़ता ही जाना चाहिये। ग्रब उसको बढ़ाने के सिवाय क्या सार्वजनिक क्षेत्र सक्षम रूप से ग्रंपने कर्तव्य को पुरा कर सकता है या नहीं कर सकता है। इस बात की तरफ ध्यान किसी ने नहीं दिया है। जितनी इन सार्वजनिक प्रयासी में ग्रसफलता ब्राती है, 'उतनी 'उसमें पूंजी डालकर, पैसा डालकर हम समझते हैं कि हमने ग्रामी श्रसफलतात्रों को ढांक लिया है। हिन्दुस्तान स्टील लिमिटेड का उदाहरण हमारे सामने है। जिस एक कम्पनी का 60 कर ड रुपये का घाटा हुन्ना है 7 दर्वों में 'उस कम्पनी को झगर कोई निजी या कोई भी संस्था छोटे छोटे शेयर होल्डरों के रूप में भी चलाती तो वह अपना दिवाला निकालकर सारे लाग चले गये होते या फिर ग्रपना मूंह छिपाने के वास्ते उन्हें किसी वैराग्य ग्राथम में जगह दृंढनी पड़ती। लेकिन एक सरकार है उस सरकार के पास कर-दाताओं की अनन्त समय तक चलने वाली [डा॰ भाई महाव[ं]ः]

पूंजी है जो उसको दबाकर, उसको निचोड़ कर और सब तरह से प्रलोभन में फंसा कर यह कहती है कि तुम्हारी बच्त हो रही है। आज सबेरे कित मंत्री जी कह रहे थे कि हम जो उनका डियरनैस एसाउन्स नहीं देते हैं, उसको प्राविडेन्ट फंड में जमा कर देते हैं उनकी एक तरह से बचत ही है, अगर इस तरह से बचत करेंगे तो जो सामान्य दर्जे, मध्यम दर्जे तथा साधारण लोगों की बचीखुची पूंजी है उस सब को निकालकर आपने जो सफेद हाथी पाल रखे हैं उनकी कार्यक्षमता को बढ़ाने में, उनकी ऐफिणिएन्सी बढ़ाने में लगायेंगे और इस तरह से घाटे को पूरा करेंगे तो सार्वजनिक क्षेत्र को ठीक तरह से चलाने का तरीका यह नहीं होगा।

इसके पहले घाटे की वित्त व्यवस्था डैफिसिट फाइनैन्सिंग की चर्चा हमारे सामने है। वित्त मंत्री जी ने लोक समा में यह कहा कि मैंने कभी यह प्रण नहीं किया, वचन नहीं दिया कि मैं किसी भी हालत में डैफिसिट फाइनैन्सिन नहीं करूना। इसको हमेशा के लिये बन्द नहीं किया जा सकता है और हमेशा के लिये इसे स्बीकार नहीं किया जा सकता है। बिल्कुल सही बात है। अयं शास्त्र को जो समझता है उन्हें मालम है कि आज के विकास कार्यों के लिये यह चीज एक उपयोगी साधन के रूप में इस्तेमाल हो सकती है और होती रही है। लेकिन जब उपयोगी साधन के तौर पर इस्तेमाल होता है तो वह काम बाता है और यदि ब्रापने काब से वाहर हो जाय. यदि वह हमारे सिर के ऊपर ऐसा सवार हो जाय कि काब करने के बजाय हम उसके ६म के साथ बंधे हए इघर उघर ल्ढ़कते रहे तो फिर वह साधन नहीं रहता है। हम उसके इशारे पर नाचने वाले बन जाते हैं। आज घाटे की अवंब्यवस्था के कारण हमारे देश में कीमतें बढ़ रही हैं और श्रीसतन 14 प्रतिशत कीमतें हर वर्ष बढ़ रही है। यह बढ़ोतरी हर क्षेत्र में कठिनाई पैदा कर देता है। हर व्यापारी हर उद्योग में काम करने वाले जो कर्म-

चारी होते हैं उनके संबंध मालिकों के साथ जटिल हो जाते हैं जिसकी वजह से संवर्ष होता है, लेबर दुबल होते हैं, हड़तालें होती हैं और **झन्डे लेकर लोग खड़े होते हैं**। तो जो सामान्य व्यक्ति होता है वह उनकी कठिनाइयों को देख-कर हमदर्दी किये बिना नहीं रह सकता है। उसको मालूम होता है कि कीमतें इतनी बढ़ रही है वह खायेगा तो कैसे खायेगा। लेकिन यह समस्या इस तरह से बढ़ जाती है कि जब एक साल में हम 300 करोड़ रुपये की नई मुद्रा, नये नोट छापने का फैंसला करते हैं श्रीर दो साल के अन्दर 590 करोड़ रुपये का डेफिसिट फाइनेंन्सिंग का फैसला करते हैं तो यह इतना बड़ा कदम है, चाहे हम डेफिसिट फाइनेंसिंग की आवश्यकता को, अनिवार्यता को किसी समय के लिये मानते हैं, लेकिन एक निश्चित मर्यादा और एक निश्चित टानिक के तौर पर उसका इस्तैमाल किया जा सकता है। टानिक खुराक बना कर चलने वाला व्यक्ति न अपने पेट का पालन कर सकता है और न ही अपने स्वास्थ्य की रक्षा कर सकता है।

खाद्य और कृषि के विषय में हमारे सामने श्रमी कुछ चर्चा हुई छीर कांग्रेस के सदस्यों का सलाह दी गई कि वे अपने आपस के विवाद या मतभेद पार्टी के श्रन्दर ही तय कर लेते तो ज्यादा अच्छा होता । किसी प्रदेश में कितना सि चाई का क्षेत्र है, कितनी वह वर्षा पर निर्भर करता है, इसकी चर्चा तीन योजनाओं को पूरा करने के बाद भी आज भी हमारे सामने उसी रूप में प्रस्तुत है जैसे पहले विभाजन के समय थी या उससे कुछ कम ही हुआ है। यह चीज हमारे लिये कृषि के प्रति उपेक्षा बतलाती है और यह इशारा करती है विभाजन के पहले सिचाई का जो 18 प्रतिशत क्षेत्र था, कुल भूमि जो इरिगेटेड थी वह 18 प्रतिशत थी। भ्राज 17 प्रतिशत है। यदि मैं भूला नहीं, तो ये ग्रांकड़े मेरी स्मरण में ठीक हैं।

इसके अतिरिक्त मेरा आप से निवेदन हैं कि केन्द्रीय सरकार ने जो नीतियां अपना रहा हैं, उनमें कुछ ऐसी नीतियां हैं जिनके बारे में हम कह सकते हैं कि वे चाहे जो ग्रायिक नीतियां हैं उनके साथ राजनीतिक पुट जुड़ा हुन्ना है। कुछ ऐसे उदाहरण मेरे पास हैं क्योंकि मेरा वास्ता दिल्ली से है ग्रीर इसी कारण मैं सदन का ध्वान इस तरफ़ खींचना चाहता हूं।

: [THE VICE-CHAIRMAN (SHRI AKBAR An KHAN) in the Chair].

मुझे इस सम्बन्ध में यह निवेदन करना हैं कि जब दिल्ली के ध्रन्दर नगर निगम की स्थापना हुई थी, नगरपालिका के बजाय नगर निगम 1958 में स्थापित हुन्ना था, तो उस समय उसको ७४ लाख रुपया ग्रान्ट दी जाती थी ट्रान्सफर डिपार्टमेन्ट्स को चलाने के लिये, **अस्पताल भादि जो ट्रान्सफर्ड इन्स्टीट्यूशन हैं** उनको चलाने के लिये । 1958 के बाद, यानी 10 साल व्यतीत होने के बाद, इन संस्थाम्रों की तादाद बढ़ रही है, उनका खर्चा बढ़ता ही चला जा रहा है, जैसे दिल्ली का श्राकार बढ़ता जा रहा है, दिल्ली की समस्याएं भीषणता से बढ़ती जा रही हैं, लेकिन वह 78 लाख रुपये की ग्रान्ट श्रव भी कायम है। केन्द्र सरकार की स्रोर से सहायता में कोई बृद्धि नहीं हुई है जबकि खर्चा करीब 3 करोड़ पहुंच गया है। इस प्रश्न पर विचार करने के लिये एक विशेष अमिकसर, एक विशेष भ्रधिकारी नियुक्त किया गया था केन्द्र की तरफ से, जिसने सिफारिश की थी कि 7 श्रीर 3 के हिसाब से मैचिंग ग्रान्ट दी जाय । लेकिन वह सिफ:रिश ग्राज तक लागू नहीं की गई जबकि योजना ग्रायोग ने भी 1967 में इस तरह की *सहा*यता देना स्यीकार किया था । इसके बाद केन्द्र ने एक रेड्डी कमीशन नियुक्त किया। ेरिड्डी कमीशन ने जनवरी 1967 में एक सिफारिश की और उस पर दस्तखत भी हो गये । ें किन एक विचित्न बात जो हमारे देखने में ब्राई वह यह है कि जनवरी, 1967 में दस्तखत होने के बाद चुनाव हुए ग्रीर उस चुनाव में दिल्ली के ग्रन्दर जो रंग बदला, उसकी वजह से यहां पा कांग्रेस का प्रशासन समाप्त हो गया और जनसंघ प्रशासन में घाया। ज्यों ही जन संघ प्राफिस में भाया त्यों है रेड्डी कमीशन की सिफारिशों पर जो दस्तखत हुए थे, प्राफिसरों ने व दस्तखत वापस ले लियं।

| They withdrew the signatures from I the reports which had already **beoa** signed.

श्राज तक वह रिपों वैसी की वैसी ही रही। हम जानते हैं कि उसके बाद मुरारका कमीशन एपाइन्ट किया गया और उस कमीशन ने श्रभी तक फैंसला नहीं किया। इसका परिणाम यह हो रहा है कि केन्द्र की तरफ से जो सहायता देने का मामला था वह वैसे का वैसा श्राज तक खटाई में पड़ा हुआ है।

4p.m.

एक ग्रीर इसका पहलू है, कहा गया कि निगम की अवस्था ब्री है और पिछने दिनों में इसकी भी चर्ची हुई कि केन्द्र शायद निगम को भंग कर दे, सुपरसीड कर दे दिल्ली कारपोरेशन को, क्योंकि उसकी स्रार्थिक अवस्या बडी खराब है। उसकी अर्थिक **ग्र**वस्था किसने खराव की ? सात ग्राठ साल की ग्रन्थवस्था, सन्त ग्राठ साल का क्रासन, सात ब्राठ साल का माल एडमिनिस्ट्रेशन श्रगर दिल्ली के नगर निगम में रहा तो उन लोगों का रहा कि जो उस पार्टी के हैं जिस पार्टी का भ्राज केन्द्र के अन्दर शासन है। मगर उस बात की तरफ भाख मूंद कर जो किया गया वह यह था कि गृह मंत्रालय की तरफ से इस बात का इशारा हुन्ना कि यदि निगम टैक्स लगा करके अपनी अर्थिङ संवस्था को सुधारने की कोशिश नहीं करता तंत्र केन्द्र तियम को भंग कर देगा । हमारे लोगों ने निगम में यह देखा कि सात श्राठ करोड़ रुपये का कर्जा कांग्रेस के प्रशासन स एकवित हो रहा था वह हमारे भिर पर जमा हो चुका था, विकन उससे भी जान बचाने के बजाय, भागने के बजाय हम लोगों ने कोशिष की कि जो राजस्व है उसको बचाने का यत्न किया जाग, जो लीकेंज्र है उसको प्लग किया जाम, जो इक्षर सम्बर्ध रखेन्यु िकन जाता है डा० भई नहांबीरी

उसको रोका जाय । यह सब करने का परिणाम यह हम्रा कि कारपोरेशन की स्थिति सघरने लगी।

कर लगाने की जहां बात ग्राई हमारे लोगों ने कहा कि पहली पहली बार जन संघ प्रशासन में बाया है और ब्राधिक - दूरवस्था के ऐसे शिकंजे में उनको डाल दिया गया है कि यदि कर लगायेंगे तो लोगों के सामने बदनाम होंगे और अगर कर नहीं लगायेंगे तो वैसे ही निगम को सुपरसीड कर दिया जायगा। लेकिन उसमें भी हिम्मत रख कर के हमारे लोगों ने वहां पर कर लगाये और ऐसे कर लगाये जिनका लोगों के सामने खड़े हो कर के अौजित्य भी सिद्ध कर सकते थे। ऐसे कर लगाये गये जिन में ग्राम ग्रादिमयों पर गरीब ग्रादमियों पर बोझ नहीं पडता था । इंटरटेन-मेंट टैक्स बढ़ाने का फैसला किया गया और उसके साथ ही जो मोटर वेहेकिल्स टैक्स है, टोकेन जो लिया जाता है स्कटर, कार धौर गाड़ियों के लिये उसको बढाने का फैसला किया गया । मेरा ग्राप से निवेदन है महोदय, कि यह फैसला जो किया गया यह केन्द्र की तरफ से सलाह ले कर के और वित्त मंत्री महोदय की स्वीकृति के साथ किया गया, लेकिन फैसला होने के बाद आज अप्रैल पूरा समाप्त हो चका, जो प्रस्ताव वहां पर हो चके हैं जिनका मंत्री महोदय को खाली मोहर लगा करके ग्रौर स्वीकार करके भेजना है, मोहर लगाने के लिये भी केन्द्र सरकार स्राज तक तैयार नहीं हुई है। इसका अर्थ अगर मैं यह निकाल तं अनुचित न होगा कि केन्द्र सरकार यह चाहती है कि निगम श्राधिक कठिनाइयों के ग्रन्दर पड़ा रहे. फंसा रहे ताकि उसको हम बदनाम भी करते जा सकें, उसकें। गालियां भी देते रह सकें ग्रौर लोगों के सामने हमारे जो स्थानीय नेता हैं कांग्रेस के देयह बताने में सफल हो सकें कि देखी, यह जनसंघ के लोगों के हाथ में जब से दिल्ली निरम की व्यवस्था

ग्राई तब से दिल्ली की कोई समस्या सूधर नहीं सकी है और उन्होंने दिल्ली के कर दाताओं · पर बहुत बीझ डाला है, फिर मी यह दिल्ली निगम की आर्थिक अवस्था सुधार नहीं सके

Bill, 1968

यह भलने की कोशिश की जाती है कि अगर निगम के पास पैशा न होगः तो जो निगम के इम्प्लाईज हैं, जो टीवर हैं, जो क्लर्क हैं, जो चपरासी हैं, जो मेहतर हैं, उनको पैसा कौन देगा ग्रीर यदि पैसा नहीं मिलेगा तो क्या केन्द्र-सरकार यह चाहती है कि हम ऐसी कोशिश करें कि जिन इम्प्लाईज को पैसे न मिलें उनका जलस ने कर के यहां पर वित्त मंत्री या प्रधान मंत्री की कोठी के बाहर उनका पहुंचा दिया जाय ग्रीर उनसे वे अपने वेतन मांगें तब वे उन टैक्सों को जिनको वे स्वीकार कर चुके हैं, जो विधिवत उनके पास ग्रा चके हैं लेकिन जो उनको स्वीकार क के ग्रीर मोहर लगा कर भेजने में देर लगा रहे हैं, तब वे उनको पूरा करेंगे।

वास्तविकता यह है कि आज केन्द्र की उपेक्षा के कारण ऐसा दिखाई देता है कि दिल्ली की कोई समस्या हल नहीं होगी दिल्ली में सडकों की हालत खराब है, अस्पतालों की हालत खरा ह है। मैंने ग्रापसे कहा कि ग्रस्पतालों को यदि बढ़ाना है तो ग्रापको उनके लिये कोई न कोई सहायता देनी पडेगी । लेकिन इस वर्ष के प्रावधान में वित्त मंत्री महोदय ने 77 लाख रुपये हमारे लिये देने का फैसला किया है। जबकि 2.3 करोड रुपया देने की प्लानिंग कमिशन ते, योजना ग्रायोग ने स्वीकृति दी थी तो भी श्री मोरारजी भाई ने केवल 77 लाख रुपया प्रावाइड किया है। श्रव यह 77 लाख रुपया देने का मतलव यह है कि न हम किसी श्रस्पताल में एक बेड बढ़ा सकते हैं, न हम किसी सड़क की स्थिति को सुधार सकते हैं, न हम दिल्ली के अन्दर किसी स्कल की बिल्डिंग को बना सकते हैं और न हम कोई और इस तरह का सुधार

370

मार सकते हैं । क्या केन्द्र सरकार यह समझती हैं कि दिल्ली के अन्दर जो विदेशी आते हैं वें सिर्फ प्रशाका होटल के विलियग टावर को देख करके भारत की कल्पना ले कर के आयेंगे और तारीफ करते हुये जायें। कि जिस देश के ग्रन्दर इतना ऊंचा टावर घंमने वाला है उस देश के राजनीतिज्ञों के दिमाग कितने ऊंने होंगे थ्रीर वे केंसे घुमते होंगे। यह चिव यदि हम चाहते हैं कि हमारे पंहां जो पर्यटक आते हैं या जो दूसरे देशों के नेता धाते हैं वे लेकर के जाय धौरवे दूसरी नरफ से मांख मंः रखें तो मेरा निवेदन यह है कि ऐसा हमा नहीं करता । जो विदेशी भारत में अते हैं वे अगीका होटल के चित्र **धींचे** या न खींचे, श्रापकी गन्दी बस्तियों के चित्र खींचते हैं और उन गन्दी बस्तियों के चित्र ले कर के वे जातें हैं जिनको दिखा कर दुनिया में हमें यह बहुत बदनाम किया जाता हैं। **धौ**रद्धि । से हमारा भजाक उड़या जाता है। ऐसी स्थिति में केन्द्र सरकार को यह देखना होगा कि दिल्ली में ग्राज हम हैं चाहे ग्राप चाहे या न चाहे. बदकिस्मती समक्षिये या खगकिस्मती, ग्रज दिल्ली के अन्दर जो लेन्द्र है अलका उसके अन्दर तो प्रशासन है वह श्रापकी पसन्द या आपकी पार्टी का हो है, ेकिन यदि लोकतंत्र में बापको चलना है तो लाक व की परम्परास्रों के पर्पा शास्त्र महास्थाना करा हाना कि किसी नरह का पक्षात यहां पर होने नं न ग्रापकी प्रतिष्ठा बढ़ेगी ग्रीर न श्रनने देश के लिये काई स्वस्थ परमारा निश्चित होगी।

इस सम्बन्ध में मुझे एक और छोटी सी बात कहनी है और वह है कि गृह-मंत्र लय की तरफ से दिल्ली के अन्दर ही नहीं, बाकी जगह भी आज देश के अन्दर एक दूपित स्थित एक जहर हमारी हवा के अन्दर चलता हुआ दिखाई देता है और वह है साम्प्रदायिकता तनाव, साम्प्रदायिक दो । साम्प्रदायिक दंगों मी दात ं करके पृह मंत्र लय के लाग ही नहीं दूसरे नेता भी चिल्तित हैं, सम लोग चिन्तित हैं। जिस दल से समबद्ध रहने का का गौरव मझे प्राप्त है वह किसी भी हालत में इसको उचित नहीं समझता कि देश के **अन्दर इस तरह की स्थिति पैंदा हो कि**ै निर्देखि लोगों प जामकण हो या घरों को जलाया जाय या कियी तरह की प्राणहानि की जाय । विकास प्राज यह हं रहां है कि इसका इनाज करते हये भा कुछ जोग इयर उधर कई उपचार खंजित दिखाई देते हैं। कांग्रेन कार्यनमिति ने इप बात की चर्चा की जी पीछे सीर मझे बहुत ही खेद के साथ और अज्वर्य के साथ यह देखने का मौका मिला कि कांग्रेन कार्य समिति ने इस प्रश्न पर एक गढ़ रहिटीय द्ष्टिकोण से विचार करने के बजाय केवल दलगत राजनीति के देख्टिकीय से विचार करने का प्रयत्न किया। यः रोग पुरान है अपने देश के अन्दर और इंगों के इस रोगको हल करो कातशका कम मे कम कांग्रेस को सीख लेता चाहियेथा। दिखाई यह देता है कि हमारे नेताय्रं न वह तरीका नहीं सीखा और पुरानी बीमार को ठीक करने के लिये पूराना ही नमझ चलांया जा रहां है जिस तरह के नसबीं का परिणाम हमारे सामने देण के विभाजन के रूप में द्या चका है: मैं उसकी तरफ इंशारा कर रहा है जहां पर यह कहा गया है कि नौकरियों में ग्रह्ममंद्यकों को कम स्थान मिलते हैं। ग्रहासहयकों को ग्रह्म संबंधकों के तौर पर यदि स्थान देने है तो जो हमने सेक्यलर स्रोर स्नाम्प्रदायिक देश का विधान बनाया है और जो हमने समाज का सारा ढांचा इस प्रकार का निश्चित किया है कि उसमें याग्यता कें सिवा कोई और प्रमाण नहीं चलता चाहिये किसी भी स्थान पर पहुंचने के लिये, उतके ्जाय क्या हन यह करने लगेंगे कि काई व्यक्ति किस मजहब का है यह पूछ कर उत्का किसी नौकरी पर रखा जावगा । यनः कि है। अल्पताल का डाक्टर रखना है ता वह डाक्टर भक्छा सर्जन है 🤃 नहीं. यह फं**जि**णिय**े है** या उत्तीं उत्ता न हिना

डि० भाई म∵र्वी

371

कौन सी हैं, खुन कैसे दौरा करता है, दिल की धडकन कैसे होती है इसका पता है या हीं, ह देखने के बजाय यह उससे पूछा जायगा कि वह मस्जिद में से नमाज पढ़ कर के द्याया है या वह किसी मंदिर में माथा टेक कर भ्राया है श्रीर तब उसको श्रगरहम ग्रस्पताल का डाक्टर नियुक्त कगेतो फिर हमारे ग्रस्पतालों का भगवान मालिक ग्रीर वहां जाने वाले मरीजों का भी खुदा हाफिज। लेकिन घाज कुछ दिखाई इस तरह की इवा देती है और हम उसी रास्ते पर चल रहे हैं जिस रास्ते पर कई वर्ष पहले ब्राधी शताब्दी पहले चले थे और सि:का परिणाम द्वमारे सामने ग्रत्यन्त भयंकर रूप में ग्रा चुका है। मैं अप।ज केवल हवा में नहीं वाम रहं हं। अभी पीछे एक संसदीय सम्मेलन हुन्ना साम्प्रदायिकता विरोधी लोगों का ग्रीर हमारे जो उपगृह मंत्री हैं ज्वल जी वे वहां पर गये थे। उन्होंने बहां पर जा कर के ये किस प्रकार से दंगे चलते हैं इसका एक विश्लेयम बताया ग्रौर जो विश्लेषण उन्होंने बताया उसको पढ़कर के मुझे बहुत ग्राप्ल्य भी हुन्ना धौर बहुत ग्रानन्द भी ग्राया। उन्होंने कहा कि अनेक राज्यों में जो बहुत सारी पार्टियां हैं वे कांग्रेस के विरुद्ध मिल गई हैं इसलिये जो बाकी ग्रल्पमत हैं वे घाने थाप को असूरक्षित समझते हैं।

साम्प्रदायिक पार्टियां इकट्ठी हो गई है। अब यह साम्प्रदायिक शब्द का लेबल आपकी जेब में है। जिसके माथे पर जब चाहे लगा दें कि ग्रमक साम्प्रदायिक हैं और वे कांग्रेस के विरुद्ध इकटठे हो गए हैं और इस का परिणाम यह है कि ग्रल्पमत अपने आपको असुरक्षित समझे । श्रान्ता साहब ने कहा है कि इसलिए उन्होंने हथियार इकट्ठा करना शुरू किया है यानी अगर हिवियार जम करने के कारण ग्रल्पमत वालों

या किसी भी छोटे समुदाय के पास नहीं या तो देश के गृह मंत्रालय के इतने ऊंचे नेता ने वह कारण बता दिया है और कल से वह खड़े होकर कहेंगे कि देखो कांग्रेस के खिलाफ दूसरे दल इकट्ठे हो गए हैं इस लिए हम ये हथियार इकट्ठेन करें तो क्या करें ग्रौर हथियार इकटठा करेंगे तो उनका इस्तमाल किया जायेगा । मैं ग्राश्चर्यचिकत हं यह भाज हम किस तरह की सोचने की मैली, किस तरह की सोचने की दिशा ध्रपने देश में दे रहे हैं। यह विचार करने की बात है। जब यहां पर हम विनियोग विधेयक प्रस्तुत करते हैं तो हम इस तरह को नीतियों पर विवार करते हैं जो देश के अन्दर ला एंड आईर की ब्यव था को विगाड़ने वाली न हो , सुधारने वाले हीं मझे दिल्ली का अनभव पता है। एक तरफ हम गन्दी बस्तियों की सुधारने के काम म लगे हैं, केन्द्र की तरफ से योजना बनती है, केन्द्र के लेफटीनेन्ट गवर्नर योजना को चलाते हैं। चुकि दिल्ली प्रशासन में जनसंघ के लोग हैं इसलिए दिल्ली के कुछ स्थानीय कांग्रेसी नेता---जब किसी 70-80 मकान था गए जो दर्शान्य से मसलमानों के थे---धा गए ग्रौर उन्होंने यह तुफान उठाया कि मुसलमानों के ्ज डा जा रहा है चौर मसलमानों को तबाह किया जा रहा है, तुम लोग ग्राकर दिल्ली डेवलपमेंट ग्राथारिट को घेर जो उनकी बिल्डिंग में ग्राग लगा दो । उसके कुछ पहले ही कलकत्ते में फिसाद ही थे ग्रीर प्रधान मंत्री महोदय ने वहां ग्राकर यह कहा था कि जो कोई भी गडबड करता पाया जाये "सट एट साइट" देखतं ही गोली मारने का भादेश दिया । पहते हम लोगों की पीट अपखराकर ग्राम लगाने दें बाद में ऊपर से खड़े होकर कहें कि क ऐसे वैसे काम करें उनको गोली मार दी जाये या व्यवस्था सुधारने का तरीका नही है. यह प्रश्न को सुलझाने का तरीक नहीं है। में निवेदन है कि हमारी सरकार इन बातों पर विचार करे और वह जहां विनियोग की पास कराए वहां इस बात का श्राष्ट्रवासन भी दें कि जो कुछ हम चाहते हैं हम यह देश के सामने ला सकें।

विदेश मंत्रालय की मांगें सामने आई है। विदेश मंत्रालय के प्रश्न पर आज देश के सामने जो एक बहुत बड़ी समस्या है ग्रपने देश के एक भूभाग को पाकिस्तान को देने के सवाल पर उसकी तरफ हमारा ध्यान ग्रवश्य जाना बाहिए । हमसे वह उपेक्षित रहेगा तो हम समझेंगे कि देश की एक बड़ी समस्या की तरफ इस महान संसद ने ध्यान नहीं दिया । कच्छ के प्रश्न को लेकर कहा गया कि यह धात्म-सम्मान का सवाल है। ब्रात्म सम्मान हमको इसी में सुरक्षित लगता है कि हवें अपनी भूमि के ट्कड़े एक-एक करके बांटते जांय । यह सम्मान का सवाल नहीं है, इसमें सम्मान सुरक्षित नहीं होता । सम्मान तब सूरक्षित होता है जब कोई स्वाभिमानी देश किसी स्वाभिमानी नेता के पीछे खड़े होकर अपने देश पर आए हुए संकट का मुकाबला छाती खोल कर कर सकता है। मुझे याद भ्राता है लाल बहादूर शास्त्री का निर्णय कि अगर ताकत से हमारे ऊपर कोई हमला करता है तो हम उसका जवाब ताकत से देंगे। बहुत सारे लोगों ने कहा कि हम झगडाल हो गए है, दुनिया क्या कहेगी। दुनिया क्या कहती है, क्या नहीं कहती है, "निन्दन्तू नीतिनिप्णः यदिव स्तुवन्तु..." उसकी ग्रंर न देखें। लाल बहादूर शास्त्री ने जः यह एक िगंय दिया उससे हमाे समाज का, हमारे देश के नागरिकों का, सारे जन-समाज का स्वाभिमान बढ़ा। नेहरू जी का 18 साल के राज में हमारा स्वाभिमान कभी इतना नहीं उठ सका था। इसलिए मेरा निवेदन है कि स्वाभिमान तो थपने देश के लिए खड़े होने में, लड़ने में आता है, अपने देश के हितों का समर्पण करने में नहीं श्राता । एक बात कही जाती है कि पाकिस्तान से समझौता करना है। जितने समझौते पाकि-स्तान से श्रव तक हुए वे सारे 50 प्रतिशत सफल होते रहे हैं। 50 प्रतिशत इस अर्थ में कि हम

भ्रपना हिस्सा तो पूरा कर देते हें, पाकिस्तान पूरा नहीं करता । मुझे एक हंसी की बात याद याती है। एक सज्जन का विवाह नहीं होता था । एक बार लोग पूछने लगे कि तुम्हारा विवाह कब होगा, तो वे बोले कि 50 प्रतिशत तैयारी हो गई, तो लोगों ने पूछा कि 50 प्रतिशत तैयारी कैसी ? वे बोले कि मै तैयार हं, मेरे माता-पिता तैयार हैं, बराती तैयार हैं, मिठाइयां तैयार है, बनाने वाले तैयार है । फिर लोगों ने पूछा कि कसर क्या है तो उन्होंने कहा कि कसर इतनी है कि लड़की तैयार नहीं है। 50 प्रतिशत केवल जो वर है उसका पक्ष तैयारी करके विवाह नहीं कर सकता है। वैसे ही किसी समझौते को एक पक्ष पूरा कर सके यह भी उतना ही ग्रसम्भ है। वास्तविकता यह है कि कोई भी समझौता दोनों पक्षों की सदिच्छा के बिना पूरा नहीं हो सकता, आज तक का धनभव इस प्रकार का है।

इन झब्दों के साथ में चाहता हूं कि सरकार अपनी सब नीतियों पर पुनर्विच र करके जहां-जहां उनमें संझोधन की आवश्यकता है वहां-वहां उनमें संझोधन करे।

श्री हो लभद्र य जें (बिहार) : माननीय वाइस चेयर ैन महोदय, में इस विधेयक की ताईद करता हं। ताईद करते हए सर्वप्रथम जो हमारी देश की रिएक्शनरी, कन्जरवैटिव दिक यानुसी पार्टी है स्वतंत्र पार्टी उसके नेता ने कुछ ग्रजब-ग्रजब शिकायतें की हैं उनकी ग्रीर ध्यान खींचना चाहता हं। शिकायत तो हमको श्रपनी सरकार से होनी चाहिए, हमारी ..र 🖅 समाजवाद की तरफ कच्छप गति से, कछए की गति से चल रही है और इनकी शिकायत है कि यहां कम्यनिज्म हो रहा है। किस चश्मे से. किस ग्रांख से डाह्याभाई पटेल देखते ह यह पता नहीं चलता । एप्रोप्रिएशन बिल पर बोलते हए उन्हें कहीं हरियाली नहीं दिखाई दी, सब जगह भ्रन्धकार, भ्रष्टाचार दिखाई पद्य । जो पार्टी पंजीवाद को रखना चाहती है वह भ्रष्टाचार को बढाती है क्योंकि जो पंजीबाद है वह भ्रष्टाचार की जननी है और

[श्री शीलभद्र याजी]

उस जननी के पोषक स्वतंत्र पार्टी के लोग है, छिपी जवान में जनसंघ वाले भी है जो कभी ममाजवाद की थोड़ी बात तो करते हैं लेकिन उन्होंने दबी जवान में और डाह्याभाई पटेल ने खंली जवान में पिब्लक सेक्टर की आलोचना की । उन्होंने कहा कि जहां पिब्लक सेक्टर है वहां खरावीं हो रही है । जो प्राइवेट एन्टरपाइज की रक्षा करना चाहते हैं उनका यह धर्म हो जाता है कि पिब्लक सेक्टर की बुराई करें, उसकी जिकायत करें । प्लानिंग कमीणन और योजना की बात उनको अच्छी नहीं लगती । में उनसे कहना चाहता हूं कि देखें कि हवा किघर वह रही है ।

यह ठीक है कि गत वर्ष के चनाव में इस देण की जनता राइट रिएक्शन की तरफ जा रही थी । 14-15 पार्टियों की इक्मत बनी, जनसंघ, स्वतंत्र पार्टी, लेफ्ट सी० पी० ग्राई०, राइट सी० पी० ग्राई०, ग्रजब चं-चं के म्रख्बे की सरकार बनी । कामन प्रोग्राम । कामन प्रोग्राम चलता नहीं है। एक टांग लगा देते हैं हमारे राजनारायण जी कि यह हमारा प्रोग्राम नहीं हुआ इसको हटायो, कभी जनसंघ लगा देता है। फिर चलने वाला कैसे है। जब तक अपने आदर्श, यकीदे को पिटारी में बन्द नहीं क्रेंगे तब तक यह चलने वाला नहीं है। यह टीक था कि गाय भाता के लिए, जानवर के िए जनसंघ ने जलस निकाला 8 लाख का, जनसंघ को खुशी हुई, उसके साथ हु: कम्युनिस्ट पार्टी, एस० एन० पी०, पी० एस० पी० सबको बड़ी खुशी हुई लेकिन मार जब लगी तो देखा कि राइट िएक्शन बढ़ रहा है, जनसंघ आ गया, द्रविड मुनेत कड्गम ग्रा गया । यदि राइट रिएक्शन बढ़ता है तो उससे खतरा हिन्दुस्तान की सबसे बड़ी पार्टी कांग्रेस को ही नहीं है, पी० एस० पी०, राइट सी०पी० श्राई?, लेफ्ट सी० पी० आई०, रिवोल्यणनरी सोण-निस्ट पार्टी सभी को है। इसलिए खुशी मत होइए । जनता तील रही है ग्रीर जनता ने नील दिया । राजस्थान में कल ग्रसेम्बली की सीट में भी तौल दिया । जनसंघ के जो प्रेसिडेन्ट साहब हैं उन्होंने कहा कि दिल्ली में तो बैठे हैं लेकिन दिल्ली की जनता भी सोच रही है कि किधर गए थे हम, अब यहां भी आपकी चलने वाली नहीं है। स्वतंत्र पार्टी को छोडकर जितनी पार्टियां 🗄 उनका कर्त्तव्य हें जाता है कि कांग्रेस की सरकार को मजबत करें जो अभी तीव गति से समाजवाद की भ्रोर नहीं जा रही है। हिन्द्स्तान की समस्याओं का समाधान सिर्फ समाजवाद से हो सकता है। जब तक पंजीवाद रहेगा तब तक भ्रष्टाचार का निवारण भी नहीं ही सकता क्योंकि वह जननी है उसकी । जो अपने को प्रगतिशील कहते हैं और जो तथ कथित प्रगतिशील हैं, जिनकी मौखिक सहात्मति भी समाजवाद की तरफ है उन सब का कर्त्तव्य हो जाता है कि हमारी सरकार का साथ दें। बजट पर बोलते हुए कहा गया था कि हमारे प्लानिंग कमीशन की, हमारी पालियामेंट की श्रीर हमारी सरकार की नीति है समाजवाद की लेकिन हमारे बड़े नौजवान फाइनेन्स मिनिस्टर साहब बैठे हैं मैं उनसे पूछता हं कि इस बजट में समाजवाद की ब भी है ? कुछ भी गन्ध मालूम पड़ती है कि समाजवाद की तरफ हम जा रहे हैं। इसकी वजह क्या है। वजह यह है कि मिक्सड एकानामी है, गंगा जम्ना को नीति हमारी च ती है। कब तक चलेगी । यह कोई स्थाई तो होने वाली नहीं है। जो प्रतिगामी लोग हैं उनकः पावाज बलन्द होती है क्योंकि उनके पास पैसा है, प्रेस है, देखिये जितने प्रेस है वह विडला लोगों के या और और लोगों के है, प्रेसों पर उनका कब्जा है ग्रीर वह समाजवाद के खिलाफ है, जो बड़े बड़े पूजीपति है, सर-मायादार है उन पर टैक्स हटा े को बात होती है। मैं इतने वर्षों से जब से राज्य समा में हं जब भी कोई बजट में इस तरह की तजवीज आती है कि करों में वृद्धि होनी' चाहिये तो म उसका तहेदिल से समर्थन करता हुं और आज भी करता हुं क्योंकि हम क्यों रूस की तरफ, अमेरिका की तरफ, विदेशों की तरफ हाथ पसारें। इसकी जरूरत नहीं।

हमारे भारत वर्ष में इतने रिसोर्सेज हैं. इतने उदमम हैं ग्रीर खास कर के इतनी इंडस्टीज हैं, चाहे बद्ध देशी हों या विदेशी हों, उनका सब का राष्ट्रीयकरण होना चाहिये, सब पर कब्बा होना चहिये, बिना मुग्राविजे के, बिना अतिपूर्ति के उनको लेना चाहिये इसके बाद हमारे पास इतनी सम्पति हो जायेगी कि हम उस सम्पति से बड़ी-बड़ी योजनायें भी चला सकते हैं और विदेशों से कर्ज भी नहीं लेंगे: कोई जररूत नहीं है हाथ पसारने की। सिर्फ देशी नहीं बल्कि विदेशी पंजी जो यहां पर लगी हुई है सब पर जल्दी से जल्दी कब्जा होना चाहिये और अगर इसके लिये कांस्टी-ट्यशन में अमेंडमेंट की, तरमीम की, जरूरत हो तो करनी चाहिये क्योंकि यह तो कोई धर्म-कर्म है नहीं कितनी बार हम संविधान में तरमीम लाये हैं, यदि मल्क चाहता है तो करना चाहिये । मुल्क की गरीबी को, मुल्क की बेकारी को हटाने के लिये जल्दी से जल्दी सोशलिस्ट गवनं भेट की जरूरत है। मैंने इस हाउस में भी और बाहर भी कहा है कि 1970 ई॰ की 31 दिसम्बर तक यहां सोशलिस्ट रिपब्लिक घोषित होना चाहिये चाहे. श्री डाहयाभाई पटेल, स्वतंत्र पार्टी के लोग, रिएक्शनरी लोग, चिल्लगों मचाते रहें लेकिन देश की यह ब्रावाज है, देश की यह मांग है भीर यह बलन्द मांग है कि जल्दी से जल्दी, कम से कम 1970 ई० के 31 दिसम्बर तक हिन्दस्तान के कांस्टीट्यशन में तरमीम करके, इसको सोणलिस्ट रि-पब्लिक डिक्लेयर करके जितने कल-कारखाने हैं और उद्योग हैं सब का राष्टीयकरण करके. समाजीकरण करके जितने पवलिक सेक्टर को बढ़ाना चाहिये और निजी क्षेत्र को घटाने की कोशिश करनी चाहिये।

श्रभी हमारे स्वतंत्र पार्टी के लीडर श्री डाह् याभाई पटेल और जन संघ के जो स्थानीय श्रेसिडेंट महाबीर जी हैं उन्हींने दबी जजान से कहा कि पबलिक सेक्टर कामयाब नहीं हो रहा है और कुछ इधर-उधर मसाला 311RS—6. मिर्च लगा कर इधर-उधर की बात करने की कोशिश की। मैं कहता हं कि पबलिक सेक्टर में जो यह कहा जा रहा है कि इतना नुकसान हो रहा है उसकी वजह क्या है, कुछ तो यह कि इनका हिसाब, इनका आंकडा ही कुछ इस तरह से चलता है और दूसरी बात यह है कि इसमें जा गलती होती है वह ये जो ग्राई० सी० एस० ग्रीर ग्राई० ए० एस० लोग मलाजिम हैं, जो ब्यरोकेंटस हैं. उनको ही हमारी सरकार इन कल-कराखानों को चलाने के लिये रखती है, उनकी वजह से है। रूस में भी इंकिलाब हुआ। तो लेकिन ने यह गल्ती नहीं की, सरकारी लोगों को यह काम नहीं दिया बल्कि जितने कल-कारखानी के म लिक थे उनका सामाजीकरण कर के उनको उसने लगाया । यहां भी टाटा है, विडला है, शान्ति प्रसाद जैन हैं, इनको मैनेजर एवं नौकर बनायें ग्रीर उनको इतना तनस्व ह दे कि वह काम करें ग्रीर उनते काम ले कर के इनको चलायें। ग्राज जहां-जहां राष्टी ।करण की बात होती है तो वहां उसको चलाने वाले सरकारी मलाजिम है जिनको कि इस के ए० बी० सी० डी० का भी ज्ञान नहीं। वो जो काम लेनिन ने किया वह करना चाहिये। फिर जो उद्योग के मालिक हैं उनको भी जीविका देनी है, जितना मुग्राविजा मांगते हैं, जितनी क्षतिपूर्ति मांगते हैं वह दे नहीं सकते कागज का टकड़ा दे देंगे, बांड दे दें। तो उससे पेट भरेगा नहीं, जैसे कि जमीदारों को दिया या और लोगों को दिया। तो जो कर-कारखाने चलाने वाले हैं उनको लेना चाहिये. उनके हाथ में यह काम सुपूर्व करना चाहिये, उनको नौकरी भी हो जायेगी, उनके परिवार का और उनका ऊंचा रहन-सहन भी होगा और वह मन लगा कर कल-कारखाने को चलायेंगे । वह जानते हैं कल-कारखाना चलाना, वह जानते है कि किस तरह से फायदा किया जा ता है। अभी जो है इनको तो पता ही नहीं है, उन बेचारों ने तो एडमिनिस्ट्रेशन किया, शासन किया, वह कल-कारखाने क्या चलायेंगे। इसलिये जो गल्ती होती है और

श्रिः शीलभद्र याजी। हमारी भ्रामदनी में वृद्धि नहीं होती है उसकी वजह यह है कि उनको चलाने का काम हम एक्सपर्ट को, दक्ष लोगों को नहीं देते हैं। इस लिये जो कल-कारखाने चलाने वाले हैं उनके हाथों में यह सुपूर्व करना चाहिये, उनको जनरल मैनेजर बनाना चाहिये या जो भी श्राप बनायें श्रौर यदि उनको काफी से काफी दें तो भी उस में ज्यादा से ज्यादा फायदा होगा । इस लिये हमारी अपनी सरकार से यह मांग है यह जो समाजवाद की गति है, रफ्तार है इसको तेज करना है और तेज करते हुए ग्रव टाइम मुकर्रर कीजिये। ठीक है कि मिक्सड एकानामी चली, गंगा जमुना की नीति चली लेकिन सब फेल हो गई, ग्रब उससे काम चलने वाला नहीं है । पुंजीपति लोग बड़े होशियार हैं, बड़े चालाक हैं, भ्रष्ट हैं। यह पोलिटिकल पार्टीज को भ्रष्ट करते हैं, वैताओं का भ्रष्ट करते हैं, इनमें इतना जादू है, इतना मंतर है कि इनको जल्दी से जल्दी खत्म कीजिये, खत्म करने से मेरा यह मतलब नहीं कि व्यक्तिगत रूप से खत्म कीजिये, मैं यह नहीं कहता, मैं यह कहता है कि उस सिस्टम को. प्रथा को खत्म कीजिये। जमींदारी को खत्म किया, मुर्यवंशी चन्द्रवंशी सब को खत्म किया लेकिन फिर भी उनको रखा, उनको प्रिवी पर्स भी देते हैं, उनको पैंशन भी देते हैं। तो इसी तरह से हो । इसलिये जल्दी से जल्दी टाइम मकर्रर करें। 1970 ई० के 31 दिसम्बर तक ग्राप सोशलिस्ट रिपबलिक डिक्लेयर करें. जो बड़े-बड़े उद्योग हैं, कल-कारखाने हैं, सब का समाजीकरण करें, चाहे वह विदेशी हों या देशी हों दोनों का करें। इससे हमारे पास काफी पूंजी होगी। म्राज यह है कि हड़ताल चलने लगती है। मैं हरियाए। एलेक्शन में गया था, वहां जितने मुलाजिम हैं सब हड़ताल पर हैं। ठीक है कि केन्द्रीय सरकार की तरह ही उनको भी मिलना चाहिये, ग्रामदनी हो तो मिलना चाहिये, जरूर मिलना चाहिये लेकिन रुपया नहीं है और रुपया ग्रायेगा

कहां से ? भपया तो सब पंजीपतियों के कब्जे में है ? हमारी सरकार उनसे 80 परसैंड टैक्स के रूप में लेती है लेकिन उनके पास बही खाते दो दो चलते हैं, एक में कुछ दिखनाते हैं और दसरे में कुछ दिखातते हैं और पूरा पैसा रख लेते हैं। इसलिये जब तक चाहे देशी हो या विदेशी हों सब का समाजीकरण करके काफी से काफी पैसा नहीं लेंगे तब तक कुछ नहीं होगा। उनसे इसको लेने से हमारे मल्क की ग्रामदनी भी बढ़ेगी ग्रौर जो कर्स-चारी है, चाहे केन्द्रीय कर्मचारी हों या श्रौर कर्मचारी हों उनको काफी दे सकेंगे। कभी टीचर्स, भिक्षक हडताल पर जाते हें ग्रीर. कभी कोई ग्रीर जाता है। तो इस तरह से जैसे कि समाजवादी देशों में कर्मचारियों को देते हैं वैसे ही दे सकते हैं। हमारे पास रिसोर्सेज हैं लेकिन लगन की जरूरत है ।

ग्राप देखें कि डाह्याभाई पटेल को, रिएक्शनरी लोगों की, प्रतिगामी लोगों की शिकायत है, राजा जी को शिकायत है, कि यह सरकार कम्युनिज्म की श्रोर जंरही है श्रीर हमारी शिकायत है कि हमारी सरकार समाजवाद की श्रोर बहुत धीरे-धीरे चल रही है, कछए की गति से चल रही है धीर यदि आप यह विश्वास करते हैं कि स्लो एंड स्टडो विस दि रेस तो यह बहुत गलतफहमी है.। जनता में असतीय होगा और असतीय की जो अग्नि उठेगी उसका कुछ पुछिये नहीं । ये जो 14 पार्टियां के लोग है ये तो और असंतोष को लाते हैं ग्रीर उससे मुल्क खतरे में पड़ सकता है, मुल्क की युनिटी खतरे में पड़ सकती है समाजवाद खतरे में पड सकता है इस लिये इन लोगों को ठीक करने के लिये हम तो ग्रपनी सरकार से गुजारिश करेंगे कि समाजवाद की जो गति है उसको जल्दी से जल्दी तीव्र करने की जरूरत है।

माननीय वाइसचेयरमैन साहब, हमारे सूबे की बड़ी बदनामी हुई, हमारे विहार सूबे की बदनामी की गई । १ करोड़ 26 लाख हमारी आबादी है और डाह्याभाई ने कह

दिया कि लोग हैं काम नहीं करते हैं, निकम्मे हैं। वह ग्राबादी नहीं देखते हैं। ये इतने लोग है। अभी महावीर जी आंकडे दे रहे ये और कहा कि 18 परसेंट इरिगेशन हुआ जब कि वह 31 परसेंट हो गया है। लेकिन हमारी आबादी पहले 40 करोड़ थी. जिसनें से 10 करीड़ हमने पाकिस्तान को दे दिया और 30 करोड़ रही और फिर 20 वर्ष में पैदा करके 51 करोड़ और कुछ लाख बना दिया। एक तरफ तो जित है रूस की ग्राबादी है. अमेरिका की आबादी है, उतना पैदा कर दिया. तो दूसरी तरफ परसेंटज भी बढ़ा है, आदमी का पुरसेंटेज बढ़ा है. तो सिचाई का परसेंटज भी बढ़ा, खाने वाले कितने लोग हो गये इसको वह देखते नहीं। इसलिये हमारे सूत्रे में यदि हमारी सरकार कुछ कर रही है, कोसी प्रोजेक्ट ग्रौर गंडक प्रोजेक्ट, दो की यदि पूर्ति हुई, तो आंध्र वाले कह रहे थे कि हमको सिचाई दो । यह सब लोग उडीस वाले, यांध्र वाले सब उछल गये.। ग्रीर ग्रांध्र के लोग पैदा करते हैं तो उनको सहायता और भी देनी चाहिये। ग्रांध्र वाले यदि विशेष सुविधा चाहते हैं, तो उनको सपोर्ट करना चाहिये । इधर से और उधर से उनको बोलने नहीं दिया जा रहा था। मैं कहता हूं जहां पैदावार हो सकती है, वहां इरिगेशन के लिये, स्टील प्लान्ट के लिये, सिंचाई के लिये, सबको सपोर्ट देना चाहिये, उसकी ताईद करनी चाहिये । इसलिए डाह्याभाई पटेल को यह कहना चाहिये था कि कोसी प्रोजेक्ट, गंडक प्रोजेक्ट, दोनों प्रोजेक्ट को जल्द से जल्द पूरा करना चाहिये। उससे हमारे पड सी देश नेपाल को भी फायदा है, हमको भी फायदा है। गांधी जी ने भी कहा था कि उत्तरी बिहार भारत की मेनरी है। वहां बड़ा जरखेज इलाका है ग्रीर पैदाबार खुब होती है। तो यदि हम दोनों प्रोजेंक्ट पुरा कर दें, तो बिजली भी मिलेगी, उसके साथ कल कारखाने भी लगेंगे ग्रीर इतना पैदा करेंगे कि केरल को, दूसरे प्रान्तों को, जहां जहां भी ग्रन्न की तकलीफ है, सब की खिला सकते हैं और हमारी पापुलेशन

जो बढ़ी है उसको भी खिला सकते हैं। इसलिये हमारे जो दो प्रोजेक्ट कोसी ग्रीर गंडक प्रोजेक्ट हैं उनको जल्दी से जल्दी पूरा किया जाय । (Time bell rings)

वाइस चेयरमैन महोदय, घंटी पड गई है श्रीर में श्रापकी श्राज्ञा को मानुंगा। हिन्दुस्तान की सुरक्षा को देखते हुए इस तरह के जो एली-मेन्ट हैं, जो प्रो-पाकिस्तानी हों या प्रो-वाइनीज हों या होस्टाइल मीजाज या होस्टाइल नगाज हों या होस्टाइल ककी हों, ये जो इस तरह के एलीमेन्ट हैं, इनके बारे में वारबार हमारी शिकायत रही है कि केन्द्र सरकार की पालिसी बड़ी "वीक निड" है, ढिलमिल है, इससे हिन्द्स्तान की ग्राजादी ग्रीर सुरक्षा को खतरा पड़ेगा, इसलिये सरकार को मुस्तैदी करनी चाहिये ग्रौर सच्चाई के साथ जो उस तरह के एलीमेन्ट हैं, तत्व हैं, उनको दबाना चाहिये। इन शब्दों के साथ मैं फिर इस विधेयक की ताईद करता हम्रा सरकार से गुजारिश कहंगा-कि समझीते की गति को तीव करे। जय हिन्दी

श्री राजनारायम (उत्तर प्रदेश) : मैं इस विधेयक का विरोध करने के लिये खड़ा हुआ हूं और आपके द्वारा सरकार से एक निवेदन करना चाहता हं कि ग्राज जो उनका मंत्री परिषद् है उस मंत्री परिषद् में जो एक होड़ लगी हुई है उस होड़ को देखते हुए क्या सरकार यह उचित समझती है कि इस देश का एक भी पैसा खर्च करने की उसको इजाजत दी जाय । श्रीमन, ग्राप भी ग्राश्चर्य चिकत होंगे कि जो स्राज होड़ लगी हुई है कांग्रेस मंत्रिमंडल में कि चीन के साम्प्राज्यवाद का प्रथम वाइसराय इस मंत्रिमंडल का कीन सा सदस्य बते ? इस वाका पर फिर से विचार कीजिये: चीन के साम्प्राज्यवाद का प्रथम वाइसराय इस मंत्रिमंडल का कौन सदस्य बने ? क्योंकि अगर यह होड़ नहीं है तो सारे के सारे विभाग चाहे वह फाइनेन्स डिपार्टमेन्ट हो, चाहे वह होम डिपार्टमेन्ट हो, चाहे वह प्रधान मंत्री का डिपार्टमेन्ट हो, चाहे वह विदेश

[थी राजनारायण]

मंत्रालय हो, आप सभी को देखें कि जीन की कौन ताक़त बढ़ा रहा है, चीन का पड़ौसी हमारे मुल्क के साथ क्या खेल खेल रहा है, कहां कहां हमारे मुल्क की जमीन दवायी जा रही है, इसकी किसी को कोई चिन्ता नहीं और कांग्रेस पार्टी के लोग इस तथ्य को समझ लें। ग्राज मैं इस तथ्य को रख रहा हूं कि कांग्रेस मंत्रिमंडल के सदस्यों मे ग्रब होड़ हो रही है कि चीन के साम्राज्यवाद का प्रथम बाइसराय यहां कौन होगा . . .

श्री शीलभद्र याजी : यह ग़लतबयानी कर रहे हैं ।

श्री राजनारायाः : ग्रीर इसी होड में आज देश तबाह हो रहा है। मैं अपने मित्र गीलभद्र याजी की कद्र करता हं, इसलिये कि उनके पुराने कुछ सुकर्म रहे हैं, आज के कुकर्मों से नहीं। श्राज यह कुकर्मों में रत है। ग्रगर पुराने सुकर्मी को देखें, तो मुझे ग्रहसास होता है कि शायद उनके दिमाग में परिवर्तन हो, फिर यह दिमाग के परिवर्तित रूप में हमारे पास ग्राने के लिये उद्यत होंगे। हम श्री मोहन धारिया की कद्र करते हैं या उनके समकक्ष विचार करने वालों की क़द्र करते हैं। मगर में परेशान हुं यह फंसे कहां है। ऐसी जगह फंसे हैं, जहां इतना जबदंस्त दलदल है, कीचड़ है कि उसमे पैर रखते ही पैर नीचे जाता है ग्रीर वह धड़ को ग्रीर सारे बरीर को धंसाता जाता है। इसलिये मोहन धारिया ग्रीर उनके समकक्ष लोग जो कांग्रेस पार्टी के सचेत लोग हैं, समझ लें कि देश को बचाने के लिये, चीनी साम्प्राज्यवाद से बचाने के लिये, मल्क की सुरक्षा करना चाहते हों, तो ज्यादा बिलम्ब न करो, ग्राज फौरन कांग्रेस पार्टी छोड कर संसोपा में आछो। इस सदन में जो राजनीतिक दल हैं, उनके सम्मानित सदस्यों से मैं डंके की चोट कहना चाहता हं कि यह मुल्क बन नहीं सकता है, यह मुल्क सुधर नहीं सकता यदि भाज भी मुल्क संयुक्त सोम्नलिस्ट पार्टी की नीति को नहीं अप-नाएगा। देश की गरीबी मिटानी है, देश की बेकारी दूर करनी है, देश से हिन्दू मुसलिम में नफरत दूर करनी है, देश की सीमा की सुरक्षा करनी है, तो निश्चित रूप में मुल्क को संसोपा की नीति को अख्तियार करना होगा और जितने दिन वह संसोपा की नीति को अख्तियार करने से भागेगा, उतनी देर तक मुल्क जहन्नम को जायेगा। इसलिए में एक एक कर के विभागों को लेता हूं।

पहले वित्त विभाग को देखा जाय । क्या विदेशी कर्जा घट रहा है या बढ़ रहा है ? विदेशी कर्जा 6,200 करोड़ ६० हो गया है, यानी जितनी की ग्रामदनी नहीं उतना विदेशी कर्जा है। ग्राज देसी ग्रीर विदेशी कर्जा मिलाकर 1 खरब 32 ग्ररब हो गया है। फिर जब विदेशी कर्जा बढ़ता चला जाता है, आमदनी घटती चली जाती है, तो गरीबी बढ़ती चली जाती है, करोड़पतियों का कैलाश पहाड़ ऊंचा हो कर कंगालियों की खाई चौड़ी होती जाती है। तो बीस साल बाद इस शासन ने जो हमको दिया, क्या यही मुल्क को बनाने का रास्ता है। श्रीमन्, श्राज मंहगाई बढ़ी हुई है । श्रगर ग्रंदाजा लगाइये तो मंहगाई 17 प्रतिशत बढी है और मंहगाई रोकने के रास्ते में अगर कोई सम्मानित सदस्य ब्राता है या किसी पार्टी के पास कोई उसके लिये नकशा है, तो वह एक पार्टी है संयुक्त सोशलिस्ट पार्टी । डा० राममनोहर लोहिया ने शरू में कहा दाम बांधो, इनसान की जिंदगी के लिये जो जरूरी चीजें हैं, उनको लागत के ड्योढ़े के अंदर बेचो और इस नीति को, इस कार्यक्रम को लेकर हम बराबर चिल्ला रहे हैं। जब तक दाम बांधा नहीं जायेगा, जब तक जरूरी चीजों के दाम की लागत श्रीर उसकी कीमत में एक और इयोढ़ें का रिश्ता नहीं निकलेगा, तब तक हमारा देश कंगाली की चपेट में पड़ता है।

पूंजीपतियों की लूट के सारे आयंकड़े में आयको दे दूं। चाहेसिट्टी का तेल लेलो। एक बोतल मिट्टी का तेल कितने का बनता है ? हमारे हिसाब से 4 पैसा बोतल बनता है, 6, 7 श्राना बोतल सरकार का भाव होता है। 6 पैसा बोतल भाव बनना चाहिये। लेकिन 6 आना बोतल सरकारी रेट से बिकता है। वहीं मिट्टी के तेल का बोतल कहीं डेढ़ ए० कहीं 2 रु० विकता है और ज्यों ज्यों इम्तिहान नजदीक चल रहे हैं, विद्यार्थियों को त्यों त्यों मिट्टी का तेल मंहगा मिलता है। ज्यादातर उत्तर प्रदेश और बिहार के इलाकों को मिट्टी का तेल जाता है। तो कहां उस पूरी बोतल का उतना पैसा ब्राता है। तो मिट्टी के तेल में 10 पैसा जाता है सरकार को, 8 पैसे के करीब जाता है पजीपति के मनाफे को और बाकी छोटे बनिये के लिए हो जाता है। इसके अतिरिक्त जब 6 आने का बोतल ग्रौर ग्रधिक दाम में बिकता है, तो वह चोरबाजारी में जाता है, भ्रष्टाचार में जाता है। कांग्रेसी राज्य में बीस साल में तीन कूंए खुदे। एक कुंग्रा है सरकार, दूसरा कुंग्रा है पुंजीपति मुनाफाखोर, तीसरा है उच्चाधिकारी, उनकी तनस्वाह, उनकी सहुलियत, उनके भत्ते श्रौर चोरबाजारी, भ्रष्टाचारी, इन्हीं तीन कुंग्रों में जनता की गाढ़ी कमाई समा रही है। एक पार्टी है संयुक्त सोशलिस्ट पार्टी जो कहती है कि इन कुंग्रों को पाटो। जनसंघ कहता है इन कुंग्रों को कायम रखो, कम्युनिस्ट पार्टी कहती है इन कूंग्रों को थोड़ा साकम कर दो ग्रीर संयक्त सोशलिस्ट पार्टी जो है वह डंके की चोट कहती है कि इन कुंग्रों को पाटो । जब तक वह कूंए पाटे नहीं जायेंगे, जनता की कमाई जनता के पास रहेगी नहीं। (Interruption) शीलभद्र याजी अगर ईमानदारी से दिल और दिमाग से हमारे कार्यक्रम और सिद्धांत को समझें, ग्रगर उनमें बुद्धि है, तो संसोपा के पास ग्राना ही पड़ेगा, देश को इसकी नीति पर जलना ही पड़ेगा। श्रीमन, ग्राज हमारे देश में संवैधानिक संकट ग्रा रहा है ग्रीर देश तानाशाही की ग्रीर जारहाहै। श्राज जनतन्त्र का नाम लिया जा रहा है, लेकिन देश तानाशाही की ओर बढता ही बला जा रहा है। मैं सदन

को दो हाई कोटों की रूलिंग की व्यवस्था देना चाहंगा । एक कलकत्ता हाई कोर्टग्रीर एक पंजाब हाई कोर्ट । कलकत्ता हाई कोर्ट ने ग्रपनी रूलिंग में कहा है श्री पी० एन० लखनपाल बनाम पी० सी० घोष वगैरह के मुकदमे में कि राज्यपाल को बहमत की सरकार को बरखास्त करने का पूरा हक है और राज्यपाल को ग्रल्पमत की सरकार को प्रतिष्ठित करने का भी पुराहक है। उसका डिसकेशन का अर्थ लगाया है कलकत्ता हाई कोर्ट ने । उसके साथ ही पंजाब हाई कोर्ट ने भी जो व्यवस्था दो है राव वीरेन्द्र सिंह के मकदमे में कि प्रेजीडेन्ट रूल किसी भी राज्य में बिना मंत्रिमण्डल की सलाह के कायम हो सकता है। इन दो हाई कोटों की व्यवस्थाओं को देखा जाय । 'क्या यह जनतन्त्र है ? मैं श्री मोहन धारिया से पूछना चाहता हूं कि ग्रगर कलकत्ता हाई कोर्ट ग्रीर पंजाब हाई कोर्ट खरे हैं ग्रीर उस रूलिंग के मुताबिक काम होगा, तो इस 'मुल्क में जनतन्त्र सुखेगा और तानाशाही श्रायेगी चाहे डा० जााकर हसैन के रूप में बाये, चाहे रेड्डी के रूप में ब्राये, चाहे गिरि के रूप में ग्राये ।

ब्राज हमारे देश में क्या हो रहा है ? कोई कारण नहीं था कि उत्तर प्रदेश में मध्यावधि चुनाव कराये जाते । कोई कारण नहीं था कि वहाँ पर राष्ट्रपति की शासन की व्यवस्था बढ़ाई जाती । वहाँ का गवर्नर कहीं का मख्य मंत्री रह चुका है, कहीं का मंत्री रह चका है. ग्रव वह मुख्य मंत्री के ग्राफिस में 10 बजे से 5 बजे तक बैठता है ग्रीर तमाम सेन्नेटरीज ग्राते हैं। उसको शासन का चस्का लगा है. इसलिए वह चाहता है कि जितने दिन सरक सकें, उतने दिनों तक राष्ट्रपति को सलाह देकर अपनी खुद मुख्तयारी कायम कर सकेगा। आज उत्तर प्रदेश में हैवक किएट हो रहा है। आज तमाम ब्योरोकेसी और नौकरशाही ग्रपना सर उठाये हुए हैं। वहाँ पर जनतन्त्र को दफनाया जा रहा है और

श्री राजनारायग

मानवता को बिलकुल गदरब्त किया जा रहा है तथा इंसानियत को गाढा जा रहा है। इस चीज को अगर देखना है तो उत्तर प्रदेश में जाकर देखिये।

श्रीमन, में निवेदन करना चाहंगा कि उत्तर प्रदेश के मामले में हमारे मित्र श्री याजी यहाँ पर कई बार कह चुके हैं कि जो कुछ बहाँ पर हो रहा है, उसके लिए जिम्मेदार राजनारायण है। राजनारायण उस पार्टी का सम्मानित सदस्य है, जिस पार्टी की कथनी और करनी एक है। हम इस सदन में कई बार कह चुके हैं और ग्राज भी कह देना चाहते हैं कि 'मुझे नफरत न थी ग्रंग्रेज की कीम व सुरत से, मुझे जो भी नफरत थी, वह थी अन्दाजे हक्मत से । जो अपनीं की हकमल बाज रहमत हो नहीं सकती, तो अपनों की भी सुरत से मुहब्बत हो नहीं सकती।' ग्रपने ग्रीर पराये के माने क्या हैं? चाहे वह संविद सरकार हो, अगर उसने न्यूनतम कार्य-क्रम को ठकराया है, न्यनतम कार्यक्रम को पुरा करने के लिए जो वचन जनता को दिये गये थे, उसको उसने पूरा नहीं किया, तो उस सरकार को गिराना हमारा कर्त्तव्य है, उसको गिराना हमारा धर्म है। हमसे बात करने की जरेत श्री याजी आपके जरिये करते हैं। यह वह पार्टी है, फीलादी पार्टी है डा॰ लोहिया की, इसको जरा ठीक से सनो, जिसने कहा था कि संघर्ष संघर्ष है। मवी के आचरण और साधारण सदस्य के ब्राचरण में संघर्ष के सवाल में कोई फ़र्क नहीं है। मंत्री मंत्री है। अगर बिगुल वज गया, रणभेरी वज गई, तां कच्छ के ग्रान्दोलन में मंत्रियों को जाना ही होगा हाँ, कोई इस तरह की कोई दसरी पार्टी हो तो बोलो। यह एक शानदार पार्टी है, जिसने कह दिया कि हमको मुडना नहीं है, हम मडना नहीं जानते ह, ट्टना जानते हैं। ग्रगर श्रमुल को लेकर, सिद्धान्त को लेकर, पार्टी टटती है तो टट जाय, मगर वह मडेगी नहीं । इसी लिए उत्तर प्रदेश के मंत्रियों को हिदायत हुई थी कि तुम भाषा के सवाल पर यहाँ ग्रामी ग्रीर ग्रा कर सत्याग्रह करो। हमने सभी मंजियों को हिदायत दी है कि कच्छ के ग्रान्दो-लन में जाग्रो। जो नहीं जाना चाहेगा, इन मुलायम गद्दियों पर बैठना चाहेगा, इन मुलायम गद्दियों पर चिपकना चाहेगा, तो मुझे विश्वास है कि समाजवादी आन्दोलन उनको निकालकर फेंकेगा। इस तरह का मझे विश्वास है और इसी वकीन पर हम चल रहे हैं।

आगे हमारा कहना यह है कि बंगाल में स्पीकर है, हरियाणा में स्पीकर था। बंगाल के स्पीकर को राष्ट्रपति महोदय ने हटाया: क्योंकि वहां पर कांग्रेस नहीं थी । उत्तर प्रदेश के स्पीकर को राष्ट्रपति महोदय ने कायम रखा है; क्योंकि वहां कांग्रेस है। जरा ग्राप देख लें कि किस तरह का तमाशा किया जा रहा है। आज बेईमानी इस तरह से की जा रही है कि अगर कोई अन्धा आदमी भी हो, तो वह भी उसको देख सकता है। तरह (Interruptions) **कांस्टीट्यूशन** को इन्टरप्रेट किया जः रहा **है। ग्र**ीर लाग किया जा रहा है। बंगाल में उसको भिन्न रूप में लाग किया जा रहा है, हरियाणा में भिन्न रूप से लाग हो रहा है और उत्तर प्रदेश में भिन्न रूप से लाग किया जा रहा है। मैं पूछना चाहता हं कि उत्तर प्रदेश में विधान परिषद की क्या आवश्यकता थी। दो सदन न रहे नयोंकि बहुत से राज्यों में दो सदन नहीं हैं। जब उत्तर प्रदेश में विधान सभा भंग कर दी गई, तो स्पीकर तथा उनके सेन्नेटेरिएट को क्यों जारी रखा गया है। उत्तर प्रदेश में विधान परिषद् को क्यों जारी रखा गया है श्रीर वह वहां पर क्या कार्य सम्पादन करेगी। उस विधान परिषद को भंग क्यों नहीं किया गया है। वहां पर चंकि कांग्रेस का बहमत है, वे समझते हैं कि ग्रगर विधान परिषद भंग हो जायेगी, तो फिर से चुनाव होंगे ग्रीर चुनावों में क्या गति होगी, इसको कोई नहीं जानता है। उस समय कांग्रेस बहुमत में नहीं होगी, तो जो विधान परिषद् के बहुमत से अड़ंगा लगाया जा सकता है वह नहीं लगेगा । इसी बजह से वहां पर विधान परिषद् को कायम रखा गया है। श्री मोहन धारिया जी नमस्कार। में अपने भाई श्री मोहन धारिया जी से कभी बड़ा दुलार करता हूं; क्योंकि उनके मुखारबिन्दु से कभी अच्छ शब्द निकलते हैं। क्या राजाओं का प्रिवी पसं बन्द हुआ ?

श्री शीलभद्र याजी : बन्द होगा ।

श्री राजनारायण : होगा श्रीर जब हमारी ताकत श्रायेगी तो फ़ौरन बन्द हो जायेगा । यह चीज होकर रहेगी श्रीर तुम इसको सुनोगे । बैंकों के राष्ट्रीयकरण के बारें में बारबार चर्चा श्राती है श्रीर इसके तम्बन्ध में हमारे मोरारजी भाई ही बतलायेंगे । श्रीमती इन्दिरा जी ने तो रुपये का डीवैल्युएशन किया, मगर कांग्रेस का हर सदस्य शब्दों का श्रवमूल्यन करने पर तुला हुश्रा है । श्राज वर्षेस का डिवैल्युएशन किया जा रहा है इस कांग्रेसी सरकार द्वारा ।

इसके बाद मुझे यह दु:ख के साथ कहना पड़ता है कि आज हमारा देश टूट रहा है, इस तेज रफ्तार से टूट रहा है, जिसके बारे में कुछ नहीं कहा जा सकता है। जिन लोगों ने इस देश का आजाद कराने में अपना खन वहाया था, उन्हें अन्दाज होगा मुल्क की ब्राजादी हासिल करने में, जिन लोगों ने रत्ती भर भी खुन नहीं बहाया, उनको इस मुल्क के टुटने पर ददं नहीं होगा। इसलिए जो लोग देशहित की चिन्ता से दूर हैं, उनके लिए मैं कुछ नहीं कहना चाहता हं। मगर मैं जानता हुं कि हमारे सामने कुछ लोग बैठे हैं, जिन्हें मुल्क के लिए चिन्ता है मगर वे आज गलत जगहों पर बैठ हुए हैं। इसलिए मैं उनसे कहना चाहता हूं कि मद्रास में क्या हो रहा है, ब्रासाम में क्या हो रहा है भीर नागालैण्ड में क्या हो रहा है। आज देश की आन्तरिक स्थिति क्या हो रही है। कहीं आपने देखा कि अपने देश में जो जागर लगाने वाले लोग हैं, शोषित पीड़ित लोग हैं, उनको राहत देने के लिए सरकार ने कोई कान किया है। क्या श्रापने कहीं देखा कि हरिजनों के उत्थान के लिए इस सरकार ने कुछ किया । ग्राज ग्राजादी को हुए 21 साल हो गये हैं श्रीर जितना समय बढ़ते जाता है, उतना इन लोगों पर उत्पात बढ़ता ही जाता है। श्राज श्रान्ध्र प्रदेश ग्रीर मध्य प्रदेश में क्या हो रहा है। ग्राज उत्तर प्रदेश में क्या हो रहा है। हमारी पार्टी के जनरल सेकेटरी श्री राम सेवक यादव उत्तर प्रदेश गये हैं, तो वहां बाराबंकी में क्या हो रहा है । आज उत्तर प्रदेश में राष्ट्रपति का शासन है और गवनर बैठे हए मजा ले रहा है। जब हरिजनों के ऊपर श्रत्याचार होते हैं, उनको जिन्दा जलाया जाता है, तो राज्यपाल को शर्म नहीं आती कि बह बाराबंकी जाय, जो लखनऊ से 16 मील की दूरो गर है। (Interruption) हमने यह दादी छोटी करवा दी जब कि 1956 में विश्वनाथ के मंदिर में बाराणवीं में हमने हरिजनों को लेकर प्रवेश किया था। उस समय प लिस ने हमारी गर्दन पर दो तरफ लाठियां चलाई और हमारी दाढी पकड कर दो फलाँग तक खींच ले गई वह तो कोई परिचित दरोगा आया जिसने कहा कि यह तो राजनारायण है क्या कर रहे हो, तब कहीं हम पी० ए० सी० के जवानों से जाकर के बचे । उसके बाद हमने अपनी दाढी छोटी कर ली ताकि यह मुट्ठी में न आये। 1956 के बाद की यह स्थिति है।

मैं अब पूछना चाहता हूं कि डेमोकमी में धन की इज्जत रहेगी या डेमोकेसी में जन की इज्जत रहेगी। आज जन की इज्जत नहीं है, आज धन की इज्जत है। शीलभद्र याजी हंस लें मगर हमारा दिल रो रहा है। क्यों रो रहा है। आज बिहार में चुनाव हुआ, उत्तर प्रदेश में चुनाव हुआ, दूसरे इलाकों में चुनाव हुआ और पैसे की बदौलत चाहे उनके पास

श्री राजनारायण]

कोई सदस्य रहे हों या न रहे हों मगर डंके की चोट पर सभी पार्टियों के मान का मदैन कर के ग्रौर जीत कर के लोग चले ग्राये हैं। कल हमने नाम भी लिया था श्री पोहार और श्री जयपूरिया का । न उनका कोई दल है, न उनका कोई संगठन है, मगर उन्होंने पार्टियों के अन्दर भी गहारी करना सिखाया और उस गहारी का उनको इनाम मिला । उस ईनाम की बदौलत जीत कर के आरज वेयहां आ कर बैठे ह । में पूछना चाहता है कि पूंजीपतियों के पैसे से जो लोग ग्रपनी पार्टी के साथ गहारी करते हैं क्या ऐसे ही लोग

श्री ज्ञीलभद्र थाजी : बिहार तथा यु पी में कितने एस एस पी के लोगों ने अपनी पार्टी के साथ गहारी की इसका माननीय सदस्य हिसाब दें।

श्री राजनारायमा : में खद बहत श्रमिदा हूं, मेरा मस्तक नत है, मैं उसके लिये घपनी छाती नहीं फुला रहा हं । मैं अपनी शर्म को महसूस कर रहा हं, मैं निलंज्ज नहीं हूं, में बेहया नहीं हूं शीलभद्र याजी की पार्टी के लोगों की तरह जो कि बेहयाई को भी स्वीकार न करें ग्रौर ग्रपनी कमजोरियों को भी कबल न करें। मैं अपनी कमजोरियों को कबल कर रहा हं। इसीलिये मैं कह रहा हूं कि आज धन और पैसे का महत्व बढ़ रहा है। ज्यों-ज्यों पैसे का महत्व दढ़ता जायेगा, त्यों-त्यों इंसान का महत्व गिरता जायेगा ग्रौर यह डेम केसी के सिद्धांत के विरुद्ध है। इस-लिये में कहना चाहता हूं कि यदि हम जनतंत्र को पनपाना चाहते हैं, तो धन की विषमता को खत्म किया जाय । है कोई पार्टी यहां संसोपा को छोड़ कर जो पार्टी कहती है कि ोटी और बड़ी आमदनी का रिश्ता बनाओ। अगर छोटी आमदनी एक हो तो बडी आमदनी दस से ज्यादा हरिंगज हरिंगज न हो। , किस पार्टी ने अपने चुनाव घोषणा पत्र में यह

लिखा है सिवाय संसोपा को छोड़ कर। इसलिये हम कहते हैं कि 1,500 रु० से ज्यादा ग्रामदनी ग्रौर स्वर्चा कोई न कर पाये । अगर 1.500 की ग्राखिरी सीमा बांध दी जाय. तो कम से कम 15 श्राप्य रुपया सालाना बच जायेगा, उसी रुपये में हुये नवें रोजगार खुलेंगे, नई नई सड़कें वाल होंगी, नल-क्ष लगेंगे, बांध बनेंगे, नहरें निकलेंगी ग्रौर नये कर लगाने की जरूरत नहीं होगी जैसा कि मोरारजी भाई लगाने जा रहे हैं।

मैं यह भी कहना चाहता हूं कि माज देश का ग्रमुशासन ट्ट रहा है; क्योंकि पार्टियों का श्रनुशासन ट्टा है, कांग्रेस पार्टी का भ्र**नुशासन टूटा है, संसोपा का भ्रनुशास**क ट्टा है, कमयुंनिस्ट पोर्टी का सनुशासन टूटा है, जनसंघ का ब्रनुशासन टूटा है और जब देश के भ्रन्दर राजनैतिक दलों का अनुशासन ट्टता है, तो देश ट्टत है यह एक सत्य प्रमट हो कर के रहेगा। इसलिये मैं बहुत ही चितित हं। लेकिन भें यह कहना चाहता हूं कि संसोपा के अनुशासन के हाथ बहुत लम्बे हैं । उसमें जो अनुशासन-विहीन हैं, उनको संसोपा श्रपने लम्बे हाथों से दबं/चेगी सौर दबोच कर के उभको उचित स्थान पर रखेगा। इसलिये हमको ग्रपने बारे में मुगालता नहीं है।

ंभ्रब में श्रीमन्, यह कहना चाहता हुं कि 15 ग्रमस्त, 1947 को जो इक्शा अंग्रेज हमको दे कर गये थे, भारत की सरकार हिम्मत के साथ उस भूमि को प्रपनी मात्-भूमि नहीं कहती है। मैं चाहताहं कि ग्राज जो कांग्रेस पार्टी के ग्रन्दर देशभक्त लोग हैं, उनको मुक्तकंठ से यह कहना चाहिये कि 15 ग्रगस्त, 1957 को जो मानचित्र भारत का रहा है, उसमें एक इंच जमीत का खण्डक करना मुल्क के साथ गहारी होगी ग्रौर देश के साथ गैर-वफ़ादारी होगो । क्या चाज कांग्रेस पार्टी इसको कहने के लिए तैय.र है। भाज हमारे ऐडवोकेट कः फंन क्राया

1.0

कि हम हाई कोर्ट चले आयें क्योंकि हमारा मुकदमा डिस्कस होगा । मैं ने उनसे कहा कि मैं ग्राज उसी पर बोलना चाहता हं और वह है कच्छ का मामला। 30 जन, 1965 का जो कच्छ ऐग्रीमेंट है उसमें क्या भारत की सरकार ने यह नहीं लिखा है कि भारत की बैल-इस्टैब्लिश्ड बाऊंडरी लाइन है, भारत की सुनिश्चित सीमा है ग्रीर उसको केवल जमीन पर खींचना है। क्या उसी में छाडबेट हमारा नहीं है। क्या उसी में नगर शार्कर के दो इनलेट्स हमारे नहीं है क्या उसमें घारा बन्नी हमारा नहीं है । क्या 5 मई, 1965 को इसी संसद में श्री लाल बहादर शास्त्री ने डा० लोहिया के सवाल के जवाब में यह नहीं माना था कि कंजरकोट हमारा है, मगर अब कंजरकोट पाकिस्तान का हो चुका। तो जब भारत की सरकार इस जमीन को ग्रपना मान चकी है और वह जमीन ग्राज समझौते के मताबिक पाकिस्तान को देनी पड़ रही है तो भारत की सरकार किस मृह से यह कह सकती है कि हम ऐडमिनिस्ट्रेटिव आर्डर (प्रशासनिक ग्रादेश) से वह जमीन दे देंगे। जिस इंसान के दिमाग में संविधान के प्रति वफादारी है क्या वह कभी इस बात को स्वीकार कर सकता है कि इंटरनेशनल दिब्यनल हमारी बाउन्ही लाइन को तय करे। भारत की जो जमीन भारत की सरकार ने मानी वह भारत की जमीन है। अगर अंतर्राष्ट्रीय फैसले को मान कर के वह जमीन हमें देनी पडेगी तो संविधान के मताबिक हमें पालिया-मेंट में आना ही होगा। ग्राज प्रत्यक्षत: संविधान का उल्लंघन भारत की सरकार करने जा रही है क्योंकि कांग्रेस पार्टी समझती है कि पार्लियामेंट में ग्राज उसका बहमत नहीं है, वह दो तिहाई बहमत से उसको पास नहीं करा सकती, इसलिये ग्राज ऐंड-मिनिस्ट्रेटिव आर्डर से अपनी मातुभूमि को कांग्रेस सरकार, इन्दिरा की सरकार खंडित करने जा रही है।

श्रीमन एक विशय की अगर में चर्ची नहीं करूं तो हनारे कर्तव्य की पूर्ति नहीं होगी। सिर्फ तीन दिन पहले दिल्ली में एक जलसा हमां श्रीमती इन्दिरा नेहरू गांधी ने उसका उद्बाटन किया मैं भी उसमें ब्लाया गया और मैंने भी अपने खयालात का इजहार किया कि हिन्दू मस्लिम यनिटी कैसे हों। वहां यह प्रश्न हुआ था कि क्या हम ईमानदार हैं। मैंने कहा था कि जितने लोग यहां राजकाज में लगे बैठे हैं सब चाज कबल करते हैं कि हिन्दू मुस्लिम समस्या को उनझाया है राजपुरुषों ने। वहां तीन बातें मैंने कहीं। 1951 में 1952 के चनाव के पूर्व अलीगढ़ में हिन्दू मुस्लिम दंगा कराया गया। 1956 में 1957 के चनाव के पूर्व ग्रलीगढ में हिन्दू मुस्लिम दंगा कराया गया। 1961 में 2 श्रक्त्बर को गांधी जयन्ती के दिन अलीगढ़ में हिन्दू मुस्लिम दंगा कराया गया 1962 के चनाव के पूर्व। ऐसा क्यों हुआ इसका पता लगाइये। क्या रूलिंग पार्टी ने दंगे नहीं कराये। उसने कराये हैं इसके पूरे प्रमाण हमारे पास हैं। वहां हफ्ते हफ्ते रह कर के पूरी रपट हमने 'दी-है नेहरू जी को, चन्द्र भान गप्त जो को, सम्पूरणीनन्द जी को मगर सब को ताक पर रख दिया गया। एक तरफ मसजिद गिरवा देंगे मसलमान कट जायेंगे और दूसरी तरफ चपरकट्ठ मसलमानों को बलायें गे और कहेंगे कि पैसा ले लो, मसजिद बनवा दो। ग्रपने चपरकटट मसलमानों के जरिये मसजिद बनवा देंगे ताकि वहां के म्सलमानों के वोट कांग्रेस को मिल जायें। जो मरे हये मसलमानों के घर होंगे उनमें कुछ पैसा बंटवा देंगे ग्रौर कहेंगे कि चलो हो गया। वडी शार्ट मेमोरी है, याददाश्त कम रहती है, लोग भल जाते ð.

'k P.M.

SHRI B. V. ABDULLAH KOYA (Kerala): Why are communal riots there at Chickmagdlur and i Mangalore?

श्री राजन।रायरा : उसका जवाब हमारे मित्र दे देंगे उनको ज्यादा जानकारी है। में जानता हूं रांची के बारे में सुरसंड के बारे में, मैं जानता हं मुजक्करपुर के बारे में. मैं जानता हं मेरठ के बारे में. मैं जानता हं इलाहबाद के बारे में। ईमान को सामने रख कर मैं ग्रापकी खिदमत में ग्रर्ज करना चाहता हं कि कांग्रेस पार्टी में दो दल हैं एक के नेता हैं श्री शेरवानी जो इस सदन के सम्मानित सदस्य हैं ग्रीर दूसरी है विशम्भर की पार्टी जिनकी दाढ़ी इतनी बड़ी है। विशम्भर की पार्टी गृद्ध हिन्दू है और शेरवानी की गढ़ मसलमान। एक पार्टी यह है जिसने अपने को हिन्दस्य का ठेकेदार समझ लिया है। जब कांग्रेस पार्टी दो दलों में विभक्त हो गई एक हिन्दू की हिमायत करेगी और एक मुसलमान की हिमायत करेगी तो दंगा होगा, दंगा नक नहीं सकता जब तक कांग्रेस पार्टी मर नहीं जाती।

श्रीमन इसी के साथ साथ में दो-तीन बातों की ग्रोर खास तीर से ध्यानं दिलाना चाहता हं। एक की स्रोर थोड़े में हमारे मित्र श्री डाह्माभाई पटेल ने ध्यान दिलाया है। 20 मार्च, 1968 को श्री फखस्हीन साहब को एक मेमोरेंडम दिया गया था ग्रीर 18 मार्च, 1968 को श्री मोरारंजी देसाई को एक एक मेमोरेंडम दिया गया था कानपूर के मजदूर नेताओं सर्वश्री विमल मेहरोता ग्रीर प्रमाकर तिवारी हारा। उन्होंने कहा कि तमाम कानपुर तमाम ग्रासपास का जिला ग्राश्चयंचिकत है कि चगड़े का कारखाना कानपुर में बनना था जिसके बारे में कमेटी ने रिपोर्ट दी थी। अब एकाएक उस कारखाने को रायबरेली में क्यों बनवाया जा रहा है। उसमें कई कारण लिखे गए हैं। उसमें उन्होंने कहा है कि शाद्धतः जनहित को अवहेलना करके प्रधान मंत्री के निर्वाचन क्षेत्र को खिलाने के लिए बहां पर कारखाना चमडे का कायम किया

जा रहा है। 🖬 चाहंगा कि सरकार की श्रोर से इसकी कोई सफाई हो। हमने इसके बारे में प्रधान मंत्री को भी ग्रौर सम्बन्धित मंत्रियों को बहुन पहले पत्र लिख दिए थे मेगर उनका के.ई समचित उत्तर नहीं आया।

Silt, 1968

इसी के साथ साथ लूप फैक्टरी कानपुर में खुली थी। उस लुप फैक्टरी को देखा जाय। आज वह न के बराबर है। उसमें कई लाख रुपए केन्द्रीय सरकार के बर्बाद हो रहे हैं और उनमें श्रधिक लप बनते थे वह बन्द हो गए। ग्रगर लुप ग्रनावश्यक है तो उस कारखाने को हनेशा के लिए उठा दो, वहां के मजदूरों को कहीं खपा दो, मगर श्रनावश्यक ढंग से लाखों जाव रुपया जनता के धन का अपव्यय होना उचित नहीं है।

एक भारत ललित कला अकादमी है । उसको देखा जाय । उसमें श्री किशन खन्ना है । उनको स्वर्ण पदक दिया गया है। ये किसा खन्ना कीन हैं। वे स्वयं दो निर्णायकों में से एक निर्णायक थे। जो जज स्वर्ण पदक देने के लिए होते हैं उनमें से एक जज ये श्रीमान स्वयं थे श्रीर इन्होंने स्वयं स्वर्ण पदक ले लिया । ललित कला अकादमी है जिसे भारत की सरकार चला रही है । दूसरे स्वर्ण पदक प्राप्तकर्ताग्रों की चित्रकारी के लिए भी इनके संग्रहालय से चित्र गए हैं जिनकी बदौलत लोगों को इनाम मिलते हैं। इसके साथ ग्रीर गडबडियों के बारे में 11 फरवरी को टाइम्स आफ इंडिया के प्रथम पुष्ठ पर अनेक समाचार प्रकाशित हुए हैं। 27 प्रक्तूबर, 1967 को लिलत कला अकादमी की क.यं-पालिका परिषद की बैठक में तर हवा कि श्री पी० दासगुप्त ग्रीर श्रा किशन खन्ना सारे देश का दौरा करके चित्रकारी एकत्र करें ग्रीर यदि वे चाहें तो ग्रपनी चित्र-कारियां भी दे सकते हैं जिन पर भी स्वर्ण पदक देने के समय विचर होगा. यानी सारी की सारी परिवद आज इनको महा

398

में हो गई है, हरामलक यानी जैसा चाहें फैसला करा लें। कार्यपालिका परिषद की 11 फर्वरी, 1968 की बैठक में यद्यपि इस गड़बड़ी की चर्चा हुई मगर अन्त में उसे नियमित करार दे दिया गया यानीं, परिषद के फैसले के नियमित करार दे दिया गया, जो जज हो उसके संग्रहालय से सारी चीजों को जुटाकर उस पर इनाम दे देना सही करार दे दिया गया । कला के नाम पर भ्राज कितना अनर्थ हो रहा है इसे में ग्रापके द्वारा माननीय सदस्यों की खिदमत में पेश करना चाहता हूं। किशन खन्ना ने अपना संग्रह पूरा नहीं किया तथापि उनके टी॰ ए॰ के लिए 6 हजार का अग्रिम एलाटमेंट हो गया । यह सारो बात हैं। में आपसे क्या कहूं आज हमारा देश ट्ट रहा है । हमने जिस उमंग , जिस उत्साह ग्रौर जवानी भरे ग्ररमानों को लेकर अंग्रेजों की चुनौती को स्वीकारा था वह सपने पूरे नहीं हुए । 8 ग्रगस्त 1942 का प्रस्ताव:

The State must necessarily be long to producing masses, workers in fields and factories.

करने वाले हैं कल-कारखानों में काम करने वाले मजदूर है उनके हाथों राजसता आए, बापू का यह प्रस्ताव सपना का सपना उह गया, पूरा नहीं हुआ।

(Time bell rings.)

भाप समय नहीं दे रहे हैं। कोई मौका हमें लगेगा जब यहां के सचिवालय के सेकेटरियों के बारे में चर्चा करूंगा। केन्द्रीय भातपरिषद के करीब 4 सचिव है जो आज सारा का सारा प्रशासन चला रहे हैं। जिस दिन जिस मंत्री को चाहें उस मंत्री के बारे में अखबारों में तमाम भंडाफोड़ करके निकलवा दें श्रीर मंत्री तभी तक सुरक्षित है जब तक मंत्री उनकी भुकृटिविल सिता की ग्रोर देखा करता है । श्राज नौकरशाही हाबी है। नौकरशाही के इशारे के विरुद्ध चल सके सरकार में ऐसी क्षमता नहीं रह गई है। सरकार गांधी जी का नाम लेती है, पूराने

ऋषि मृतियों का नाम लेती है। हमारे मिल हाथी जः पुराने संस्कृत के श्लोकों की कभी-कभी यहां पर उद्यत किया करते हैं। उससे फायदा क्यः ? वही एक श्लोक---

"काव्यम् करोति परिजल्पत् संस्कृतं वा. सर्वाकलासमाधिगच्छत् बाच्यमानां । लोकस्थिति यदि न वेत्ति यथातरूपः, सर्वस्य मुर्खाकरस्य स चकवर्ती ।"

इसका श्रर्थ है कि चाहे कोई संस्कृत ही में काव्य क्यों न करता हो, बोलने में सारी कला कृशलता लाकर क्यों न रख दी हो मगर यदि वह लोक की स्थिति का सही चिल्रण नहीं करता है तो उनको मुखौँ का चक्रवर्ती राजा समझो । कांग्रेस पार्टी ग्राज काजल की कोठरी बनी हुई है। हाथी जी चाहोंगे तो मैं उन्हें निकालने के लिए तैयार हो जाऊंगा । मगर इस काजल की कोठरी में कोई भला से भला ग्रादमी जायगा तो उसके चेहरे पर क लिमा लगेगी। ग्राज मंत्रिपरिषद में जितने लोग हैं वह सब उस काजल की कोठरी से अपना चेहरा काला कर रहे हैं। इसलिए देश को बचाना है, एकमान कांग्रेस को वे लोग जो राज्यति हैं, जिनके ग्रन्दर समाजवाद है, जिनके अन्दर जनतंत्र है, क्रान्तिकारिता है मै आज उन्हें न्यौता देने जा रहा हूं कि शीझातिशीझ संयुक्त सोशलिस्ट पार्टी को अपनी पार्टी बनायो, संयक्त सोत्रलिस्ट पार्टी में ग्राग्रोगे तो देश को बचा लोगे, श्रपने को बचा लोगे, समाज को बनालोगे. नई जिन्दगी, नई धारा बहाग्रःगे इसलिए हमारा न्यौता है, कब्ल करो पन्त जी अपनी जवानी को साकार करो।

StfRi BALACHANDRA (Kerala); Mr. Vice-Chairman, every year this Appropriation Bill is placed before us and it is passed. But we have to see what really happens. country goes on as before with no progress. 1 do not know why after these I 20 years we have not been able to 1 adopt such policies as would put the country on a sound economic basis or

[Shri Balachandra Menon]

would rti&ke our economy strong and independent. Unfortunately such a thing has not been done. Even as far the national Income of back ac 1886 India was Rs. 20 and the expenses-for a family would come only to Rs. 6. That was the position in 1886. Now 100 years after are we better? That I would like to know. When the East India Company was there or even aiterwaids when the direct British rule was there, the income was about B-«. 20 to Rs. 251and tne expenses would come only to Bs. 6. Now the cest of living has increased by 2 thousand pe~ cent. This is what has happened. Is it for this that we fought TUr freedom battle? our freedom battle so that our people can have enough food, our people can have shelter and clothing. Have we succeeded in that? I am sorry to say that our progress has been so slow that like that proverbial crab we have been going at times backwards. We have fcuilt up an economy which is really of a parasitical character. What is it that has happened? The drain from this country continues. It is against this that Ranade raised his powerful voice. It is against this drain that Kokhale Today the same raised his voice. In the name of thing continues. collaboration agreements we have sold our country's economy. In the name of industrialisation we have handed over all our industries to the monopolists. Every year the monopolists get strengthened. Everv time we make our voice felt here, the monopolists get stronger. Your policies are intended only to strengthen the hands of the monopolists. All the commission reports have not helped you to put the economy on a sound basis because the neo-colonial economy has not been undei stood properly. the direct British rule was withdrawn and when - America stepped into the it had a new method ofvacuum. approach and that is the neo-colonialist method. Through collaboration agreements, through supporting the monopolists they have built up a powerful force

which helps hem to suck out th# life-blood of this country. I am sorry that the mheritOTs of the national movement, those of you who claim to have fought for this country—m.ost of you, along with most of us, then fought for the you have played into liberation—today the hands of the American imperialists. played into the hands of You have imperialists and made our country really much more bankrupt than before. the question of food. Have you a policy on food? Have you a policy industrialisation? You <jo not have. good rain sometimes may help you. When is not there, again we are in that difficulties. When there is a good crop, there are States that do not get food. The prices go on increasing. The cost of one measure of rice is Rs. 3. I am fully in agreement with the friend from Andhra who insisted that the Nagar-junasagar project should be immediately completed. I am entirely for help to Andhra but I would request our Andhra friends to see that the price of Rs. 3 and Rs. 4 per measure for rice is cut down by liberalising the exports to other states not through blackmarkets but through proper channels. Unfortunately that is not done. The result is we have built up a black Government's Perhaps market. the new method is to allow the blackm&rketeers to operate capital might get formed. This is how in the past centuries Britian managed to get its capital through open daylight robbery in the seas. Today the daylight robbery of our children takes place so that the monopolists may be in a position to have their capital. It this the proper way? The hoarder. the blackmarketeer, monopolists, all these people continueto have their powerful grip over the economy of the country resulting in the bankruptcy of the country. Every problem I has reached an acute form during these I 2 Or 3 years. The problem of the minorities, religion, language, the hill-tribes, the State boundaries food, industrialisation—all these have taken an acute form because in every one of these you

have bungled. I can give an example. My Slate which has got about 1400 ptopic per square mile to-day $i_{\rm s}$ not in a position to solve any of the problems Uiere because industrialisation has not taken place. It is a fact that we have done our best to get the maximum production from the agrarian sector

SHRIMATI YOSHODA REDDY: You are not able to anything because of i-lie wrong Government there.

SHKI BALACHANDRA MENON: I £ jn not quarrelling with you. The failures may be there. I am not here to apportion the blame. The failure i= there because we have not been ;>ble to see that these problems are of such great importance. We have failed to solve the problem of unemployment in spite of a maximum production per acre, with our rich coffee, cardamom, tea, rubber, oranges spices like pepper etc. With about Rs. 170 ci ores that we give to you as foreign exchange we are not in a position to get our people fed properly. We were with you when you shouted against the Birlas. We were anxious that the titanium plant which was to be set up there need not be taken up by Birlas but what did the Government of India do? When our Chief Minister wrote 'We are prepared to scrap that agreement we do not want the Birlas to continue to have their monopolist firm set up there'-we agreed with you on that-did you give us an alternative scheme? Did you allow any other State sector industry to come there? You did not do that. When the iron ore in Calicut, which is having the highest iron content, is to be exploited, we do not get help from you. Take the fishing industry in Kerala which gives you about Rs. 20 crores now. We can easily raise it to Rs. 50 crores of foreign exchange but why not pive us a few trawlers and make airancements for deep-sea fishing there? Nothins is done. When socialist countries- are prepared to give help and when their money is with you and -wvhen you are not making use of that.

at least why not allow us to make use of it and thus help the one State to rise up which now is backward in industries and has so many of problems t_0 tackle. W_e have technicians there, we have polytechnics in every district and a few engineering collegeSi We have enough of technical people. Why not allow us to use the help of the socialist countries. We have got unutilised grants, from them. Why not allow that to be made use of?

The regional disparity that exists today will create greater problems. Although I am interested in seeing that the unity of this country is maintained at all costs because for that we fought and for that we stand, I request you to understand that this re-geional disparity, if not removed, is going to create the biggest headache &nd is going to be the greatest strain on national unity. Unless you give a helping hand and understand the problems of Kerala as the problems of all India. more talk, of unity will not help. backwardness of Kerala should be understood-also of Assam and such other backward states but I speak of Kerala because I know some thing about it—and I request you that this regional disparity should go. Our Dlanning should be on that basis. It is not that big industrial areas should again be expanded and expanded. is it that you are planning? Planning should be to see that these backward areas should at least be brought to the same level as other areas. But in this you have failed; your planning has failed. Will you make at least a new beginning? That is what we want to know. And unless that is done, planning has no value. And here is the time for it and our economy may improve a little, thanks to nature which has been very bountiful to us since last year after two years of drought and famine conditions. This is the time to take a bold lead and there is every possibility for the country's economy to improve, for which at least, the right-thinking men o_n that side and this side should unite and take a

[Shri Balachandra Menon] strong stand and see that all those who stand for monopolists get defeated in there game.

This is all what I have to say.

SHRI SANDA NARAYANAFPA (Andhra Pradesh): Mr. Vice-Chairman, Sir, while supporting this Approbation Bill I would like to bring certain important matters to the notice of this House. Because of the efficient steps taken by the Finance Ministry, the soaring prices of all articles, not only food, also other articles, have come down gradually, and it may lead us to a happy situation within a short time.

Our country being an agricultural country and most of the people being agriculturists, we have formulated so many irrigation projects, minor, major and medium-sized projects. But with all that we have not been able to produce more and meet the requirements of the country, and we have been getting foodstuffs from foreign countries worth crores of •rupees. Everybody knows the secret of it; all our technical people, all . our experts and economists know the secret, know where the solution •lies, but yet we have not been able to meet this problem and solve this situation.

i- Now take for example Andhra Pradesh where there is a big and gigantic project which could not yet be completed 20r want of finance—it is the Nagarjunasagar project. With the completion of this project twenty or thirty lakhs of acres of land could •be brought under irrigation. And if this large extent of land is brought under irrigation, so many lakhs of tonnes of foodgrains can be produced and the whole country could be Supplied with foodgrains to the

required level, and the food problem could be solved to the satisfaction of the country. Also we can avoid importing food supplies from foreign countries. When such is the brilliant prospect, even then our Government are not giving adequate finance to complete that project, to send the water, the golden water stored in the dam, to feed more lands and thereby produce crops in abundance. I request the Finance Ministry to look into this matter. The State Government of Andhra Pradesh, many a time, at many conferences, and in the National Development Council also, have discussed the importance of this project and have put forward their arguments for this project convincingly arid emphatically to their satisfaction a;;d to the satisfaction of the country. In spite of the prospect of production of food in abundance arising from this project we are not able to receive adequate finance from the Centre. So I request the Finance Ministry to carefully look into this matter in view of the urgency of the food problem of the country awaiting a solution, and to give more finance immediately to complete this project, so that more food could be produced and the ryot's economic position could be strengthened, and the social order, and law and order could be peacefully maintained.

In this connection I would also like to bring to the notice of the House that there are certain famine areas. There are the normal droughts which affect the whole country in general. But there are also the chronic famine-stricken areas in some pockets throughout the country. We want to solve the food problem and we are undertaking irrigation projects. But then we have completely neglected those chronic famine-stricken areas. People are living there also. Land is there and water is there under the ground. Yet we are not able to supply electricity there. We are not supplying implements to dig more wells. We are not supplying move

drilling machines and more tractors. All these things must be supplied to the people there to drive out famine from those areas which yet are allowed to remain backward and famine-stricken. For example, in Andhra Pradesh there is Rayalaseema. Many a time hon. Members of Parliament, both in the Lok Sabha and in this Rajya Sabha, have spoken about the permanent relief measures to be undertaken to eradicate the famine in those areas. So many committees have been • appointed. Experts have been sent there. Aerial survey of the areas has been done. But nothing has been done till now, I am sorry to say. At least now something should be done. Recently I came to know that two expert committees have been sent to the Andhra areas, i.e. to Vizag and Srikakulam, and the other to Anantapur. Those committees have gone there- and the representatives of the local people, the M.L.As., the M.Ps. and other people, Rave met the committees and made their suggestions to the committees. But how far he Government has taken, action on the reports of these committees and on the suggestions of the local representaives, 1 do not know. Our Government should immediately look into the matter and study the reports. The reports are readily available with them, the information is there. The people's cry is there. The people's hunger is there, and immediate action is needed now. I request that Government. should immediately sanction money, send technical people, supply electricity and give more funds so that those areas could be protected against the ravages of famine and the ryots' economic position could be improved permanently. Unless those areas are permanently saved from the chronic famine conditions, the country's peace cannot be maintained and the country's economic condition cannot be improved to the required extent. As I said, Rayalaseema in Andhra Pradesh is chronically stricken with famine conditions and go the people are suffering there, and even, in the

last twenty years we have not been able to solve that problem. At least now firm action should be taker, The reports are there. The measures suggested by the expert committees are there. Kindly reopen those reports and extend financial help and other facilities immediately-to those areas.

In this connection I would like 10 bring to the notice of the House that' while Andhra area formed part of the composite State of Madras, there was an agreement concluded in the \ year 1897 between the Mysore Government the Madras Govern-' ment and that agreement in the matter of distribution of waters of the Pennar and other river. Chitra-vathi was arrived at with the con-'• sent of representatives of both the Governments. Those rivers had their origin in Mysore State and territory they' flow into the of Andhra Pradesh. Now the agreement entered into in the year 1897 Mysore Government should not construct any new projects these rivers. up But now the Mysore Government is constructing a new irrigation project, at Nagalamadaka in' Mysore State, at the higher level of; the Pennar river, and obstructing the water supply to Mid-Pennar Project constructed by our Andhra Pradesh Government, which is m' violation of the principle laid down in that agreement of 1897. Also they' have constructed a big tank at' Magili Durga to store water, and this has naturally obstructed the flow of water which could be stored in the big tanks, namely, Parigi and Buk-kapatnam in Andhra Pradesh, which were constructed in good old days, in the days of Krishnadevaraya who ruled From Vijayanagaram; those days those tanks were getting water and the people in that area were able to irrigate their lands and produce that as been foodgrains. Now obstructed. This agreement I would like to bring to the notice of the. Government of India and they should look into this matter and examine

408

[Shri Sanda Aurayanappa]

407

the principles laid down in this agreement and do justice to the people of that area of Anantapur District who are stricken by famine. The Govt, should help these backward areas and these problems should be settled at the higher levels. Though the State Governments of Andhra Pradesh and Mysore have discussed them many a time they could not come to any agreement. So at the higher level the Government of India should take up this proposal and solve these things permanently and thus give relief to that area.

Minor irrigation schemes are mostly needed in these areas, minor irrigation schemes like the sinking of wells, deepening of wells and tanks I and so on. Supply of electricity is urgently needed in these famine-ftricken areas and the Government of India should allot more funds and encourage the execution of such projects and thus eradicate famine from these backward areas. This will result in the production of more 1 food and, the Government should give top priority to minor irrigation projects, to the famine stricken areas. There is the Sri Sailam Power project in this region and there is also the ancient temple of the same name with the waters of the Krishna flowing nearby. The project is now I under construction. It should be completed soon. If it is completed in a short time then electricity will be supplied at a cheaper rate to the ryots and this will result in not only more industries being started in that region but there will also be better production of foodgrains. Therefore I would request the Government to be kind enough to look into this matter and give top priority to such urgent needs and to see that these projects are completed immediately.

industries are not there I in Andhra Pradesh, my earnest request and appeal to the Therefore un- j employment ig there and Government. I request the Government to act poverty is i

there. Under-employment is also there prevailing in all parts and we are not able to solve these problems. Therefore I would like the Government of India to take steps to see that more major industries are started in Andhra Pradesh and employment potential is thus created for the people and prosperity comes to the region and these backawrd areas also come up to the level of other part's of the country.

There is another problem to which I would like to refer and that relates to the handloom weavers. In the Southern States there are about 30 to 40 lakh handloom weavers and these people are facing difficulties. Whatever they are able to produce they are not able to find a market for sale. The slump is so very severe. No adequate finances are flowing into this sector and as such there is unemployment among these people. Many years back our senior politician Shri Rsjaji when he W Chief Minister of Madras State made a statement in the Assembly and they also passed a unanimous resolution there that sarees and dhotis should be permanently set apart for the handloom sector. Unless that kind of a step is taken by the Government there can be no salvation for this industry and the difficulties of the handloom weavers cannot be mitigated. I would request the Government to examine this question once again. We all want to work for and reach the goal of a socialist pattern of society. But at the same time we are not taking adequate steps to improve the lot of those people who are depending on cottage industries, handicrafts and rural industries. I would request the Government to bestow immediate attention on this matter and solve the problem. They should take a bold decision so that they may be able to give at least a Regarding industries, as you 1 know, major living wage to the handloom weavers. This is immediately.

Another thing to be seen is that this industry should be supplied with the raw materials it needs, like cotton yarn, chemicals, dyes and so on. They are not supplied properly and at reasonable rates. In this eonnec-lion I may mention that yarn is supplied to the composite mills at a cheaper rate than to these people Since a long time the handloom weavers' associations and their federation of har.dloom cooperatives have been agitating for the supply of yarn to them at the rate at which it is being supplied to the composite mills. This is an honest and simple request. These things should be discussed and decided and finally settled so that lakhs and lakhs of these people who ar<? depending on this industry may be benefited. (Time bell rings).

SEVERAL HON. MEMBERS: This being his maiden speech, a little *more* time may be given to him.

SHRI SANDA NARAYANAPPA: There are mineral deposits in Rayala-seema areas. Recently the and other backward of India conducted an Government aerial survey of the region and the are there about the mineral reports deposits, such as gold, diamond, copper, iron and asbestos deposits and so on. If industries are to be encouraged to come up in these areas, these mineral wealths can be utilised. For this the Government should apply their mind to it and give finances and formulate schemes and start those areas them where the materials are Since there raw there are the raw materials already and since labour is also there. the production will be cheaper and the cost price will be low and so we can supply the finished goods to the consumers at reasonable prices. But we are not looking these things. We are starting into industries where there is no raw material, where there is no water supply. Like that with so many disadvantages start we industries in different areas. But here »i« places, where you have

311 RS—7.

abundant mineral wealth, where you have the water supply. So we can start industries there and help; the people there to combat poverty and to bring themselves up economically and come up to the level of other sections of our people in the country.

1 mention all these points in the hope that the Government will be able to solve some of these problems at least this year, to give relief to those people in view of the backwardness of the area and the urgency of the needs of the people.

I would like to congratulate the hon. Minister and Finance Deputy Prime Minister once again on his presenting such a balanced Budget as he has done compared to the previous year's Budget. He has won the appreciation of business people and the common man alike. course in the matter of postal rates, his proposal is not very favourable. But that also has done after careful been consideration. I appreciate the Budget proposals and 1 congratulate the Finance Minister on the steps he has talutn. He has also taken steps for social control over banks. Effective steps have been keep down prices taken to maintain and of commodities to the satisfaction of the common man. I hope that still further steps will be taken by the Government to bring down prices because we know sufferings of the common people. know what amount of suffering there is the labouring among classes, among the salaried people, those with fixed incomes and so on. They cannot feed their children properly. They cannot educate them and they have to undergo so difficulties. We should bring about such 'n economic situation that the prices may come down and people may fee! happy and we may be able to reach soon the goal of a socialist pattern of society. With these observations. Sir, I resume my seat.

411

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir as far as this Appropriation Bill is concerned, particular fact stands out glaringly and it is this that looking at this you feel . that it is the Appropriation Bill of a bankrupt State. When I say a bankrupt State I do not use that word as just an ornament. Sir, you just look at the figures here. The entire appropriation demanded for the year 1968-69 is a little over Rs. 15,462 crores including of course the amounts charged on the Consolidated Fund. Out of this sum of Rs. 15,462 crores or a little above that I find that debt charges come to Rs. 9440 crores. That is to say, out of the total appropriation that you are demanding of the House more than half is going towards repayment of debt. I do not say that if we had incurred debt we should not repay it far from it. But the point' is this that it only shows the complexion of the financial state of the country. If out of the Rs. 15,462 crores of expenditure that you want to incur in a year you have to pay more than half for repayment of debt that only shows what a sorry state those Treasury Benches have brought the economy of India to. Therefore as I was submitting this is the Appropriation Bill of a bankrupt State. Not merely that. You are not merely paying this huge amount for repayment of debt but also in spite of the boasted bumper harvest of this year you are going to spend a little over 706 crores or nearly Rs. 707 crores on the purchase of foodgrains and fertilisers. I am quite sure that a lot of this amount is going to be used for the pur-Chase of foodgrains from abroad. This is the financial position of our State.

Again, look at another fact. In spite of the fact that our economy is in a bankrupt state we are spending a huge amount on what is called defence. I find that the Ministry is asking for Rs. 915 crores for defence services and the capital

outlay in respect of defence'is to th» tune of Rs. 130 crores.

श्री शीलभद्र याजी : वाइस-चेयरमैन साहब, क्या उनकी पर्टी देश की सुरक्षा नहीं चाहती है ।

SHRI A, P. CHATTERJEE: Mr, Sheel Bhadra Yajee will hold hi* patience a little. Therefore the position is, we are spending mp>e than Rs. 1000 crores on defence, that is to say, on military budget. If we. leave out of this Appropriation Bill the moneys charged on the Consolidated Fund it appears that the balance of expenditure is about Rs. 4214 crores and out of this Rs. 42>14 crores we are spending mUTe. than Rs. 1000 crores on military budget. Therefore it comes to this that we are spending a quarter of what we propose to spend in the year 1968-69 on military expenditure. If" it were a question of capital outlay on military expenditure I could have understood because capital outlay on military expenditure- would have brought in some dividends in the shape of factories for production, of high technical goods and a'l that. But that is not the case; the capital outlay on defence expenditure is merely Rs. 130 crores but the expenditure on defence services is m<JTe, than Rs. 900 crores. That' means you are spending only 10 per cent. &f the entire defence expenditure on capital outlay while you are sP^{anQ}-ing the 90 per cent, on what can be called the non-capital expenditure or revenue expenditure which does not bring in any benefit.

श्री शीलभद्र याजी: वाइ: चेयरमैव साहब, यह चीन श्रीर पाकिस्तान से दरख्वास्त करें कि वे ग्रपनी फीजें हटाल तो हम भी ग्रपने खर्चे को कम कर देंगे।

SHRI A. P. CHATTERJEE: As I was submitting before this House, looking at the shaky economy that we have now in India when we have to lay apart Rs. **9440** crores for re-

payment of debt alone out of the total expenditure which we are contemplating of Rs. 15,462 crores, in such a bankrupt economy has this, can *we* afford to spend more than Rs. 1000 crores on military budget?

SHRI SHEEL BHADRA YAJEE: Why not?

SHRI A. P. CHATTERJEE: Now, I am asked, why not. That only shows the bankruptcy of thought to which Mr. Sheel Bhadra Yajee has arrived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions, Mr. Yajee.

SHRI A. P. CHATTERJEE: Mi-. Vice-Chairman, he asked me, why not. I say the whole question is this. Why should we have to spend so much on military budget? We are spending this large amount on military budget because we are keeping the tension alive on the borders with our neighbours; we are not trying to release that tension. We are not trying to calm that tension and the good money of the Indian public to 'the tune of Rs. 1000 crores per year is going down the drain.

SHRI SHEEL BHADRA YAJEE: We shall spend more.

SHRI A. P. CHATTERJEE: I say I it is going down the drain for this reason. If it were capital outlay I can understand that something might come up in the shape of productive defence industries; but, no. We are spending Rs. 900 crores as revenue expenditure; that is, we are importing supersonic jets perhaps from the j United States of America, bullets j from England and rifles from we do 1 not know where. And in this way we are spending . . .

SHRI ARJUN ARORA: Rifles from Cossipore.

SHRI A. P. CHATTERJEE: . . . our good money on this so-called defence expenditure which I would call military budget. If we are to gear our economy to a healthy angle, then the immediate necessity and need for us is to make up with our neighbours. As soon as we say make up with our neighbours, Mr. Sheel Bhadra Yajee will jump up. (Interruptions). These people always want to thrive on tea-pot tension and tea-pot thrills. They never go to the front. They never bother about all the great hardships, which the common Indian people are suffering because of s» much expenditure on the military budget. Mr. Sheel Bhadra Yajee will be certainly thrilled at the imagination of military glory, sitting in this cool, air-' conditioned Chamber of Rajya Sabha.

SHRI SHEEL BHADRA YAJEE: But your friends are forcing us to spend more on defence.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, the pinch is being felt by the ordinary peasants in the hot fields of India under the summer sun and the biting wintry climate in which they have to work for their food and even then they cannot get their food properly. Even then they cannot gat the price for the food that they raise. The pinch is being felt by the working-class; by the lower middle-class, whom Mr. Sheel Bhad: a Yajee has by now forgotten, after coming to the Rajya Sabha. He has betrayed whatever interest he used to have for the lower middle-class previously

SHRI SHEEL BHADRA YAJEE: You all are pseudo-communist5.

SHRI A. P. CHATTERJEE: Now he is betraying the interests of those people for whom he once had seme sympathy. I do not know whether it was a genuine sympathy or not.

[Shri A .P. Chatterjee.]

Once upon a time he used to say that he had some sympathy for them, but I am quite sure now that he has betrayed them. He has betrayed the people for whom he once had some 1 sympathy. This pinch is being felt I by the people of India and, therefore, • it is all the more necessary that, we i make up with our neighbours. I do not mince words. When I say that we must make up with our neighbours, 1 say that we must make with China and Pakistan.

SHRI SHEEL E-HADRA YAJEE: You advise them.

SHRI A. P. CHATTERJEE: It is not for me to advise them. It is far me to advise my Government. It is for me to advise my people. As far as my people are concerned, as far as this Government is concerned," certainly I am within my rights to say that we must do everything in our power to normalise relations with our neighbours, because you cannot live in a state of perpetual tension "with your neighbours. That j kind of Chanakya philosophy does not hold good nowadays. We I must ...

SHRI LOKANATH MISRA (Oris-sa): If I may interrupt, if it is not a perpetual state of tension, it would be a perpetual state of surrender to China. Would you like to have it?

SHRI A. P. CHATTERJEE: 1 respectfully differ. (*Interruptions*). Of course, nobody says that, but peace j is certainly greater than any little j compromise that we may have to j make.

I have great respect -for Mr. Rajnarain, but I was very much pained dat the way in which he spoke about the Kutch
Award. Why should we expand these small things into such a big size? After all, certain square miles of territory are less in importI ance than friendship with our neighI bours, friendship which will lead to a I

lessening of tension, friendship' which will lead to a brightening up of our economy, friendship which will lead to lessening of the burden ef the military budget of our economy" and on the people of India. Why" should we so much think of Mother India and so much think, of patriotism, just because an arbitrator ha« given an award in favour of Pakistan, a few square miles of territory. I say that this is the attitude that leads to all kinds of tension nd all kinds of unfriendliness with our neighbours. We have to shed, thi« attitude. We must show a spirit of friendliness to the other great neighbour on our frontier, I mean, the People's Republic of China. We .ea»-not remain hostile for ever with 75 crores of people alongside. We are fit ty crores of people. Can these fifty crores of people for ever xemai* hostile with seventy erores of people?

SHRI LOKANATH MISRA: We were very friendly, but they became hostile.

SHRI A. P. CHATTERJEE: We must spare no efforts to make up with them. As far as the India-China boundary is concerned, I am not apportioning blame. As far as that border is concerned, we should sit at a negotiating table. I know immediately the question will be raised that the Colombo proposals are there and they should be accepted

SHRI SRIMAN PRAFULLA GO-SWAMI (Assam): May I ask a clarification from Mr. Chatterjee? What about the unprovoked Chinese aggression on India? In the dispute witk China, should we surrender? What is his advice? May I ask whether China or India declined t° negotiate? Instead of negotiation, China suddenly occupied our area by sudden undeclared war.

SHRI A- P. CHATTERJEE: Nineteen hundred and sixty-two is far back of us. Let us not repeaE 1962. Let us look forward. Let us sit at a

Bill, 1968

table. Let us not approach any negotiating table with any of our neighbours, with a *fait accompli*. Let us not approach them with a ready-made decisions.

Appropriation (No. 2)

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions please.

SHRI ANANT PRASAD SHARMA (Bihar): Whom are you advising— China or India?

SHRI A. P. CHATTERJEE: I am an Indian and I am advising the Indian Government. (Interruption). If he thinks that he can go' beyond the borders to advise others, let him try that, but as an Indian I can advise Indians and I can advise the Indian Government only and not beyond that. Therefore, we should go to a negotiating table. We must not go to a negotiating table with ready-made solutions, Colombo proposals or no Colombo proposals. There is no scope in that for negotiation. There is no meaning in negotiation if you just go with a ready-made solution. You must sit at the table and find out a formula-Colombo proposals or no Colombo proposals. Let us nave another proposal, maybe Delhi proposal, maybe Peking proposal, but why Colombo proposals? Why make an idolatory of the Colombo proposals alone? Therefore, what I am saying is this. This ticklish problem has to be solved. Unless this problem is "solved, our entire economy will go from a ruinous state to a still more ruinous state and that is why I am pinpointing this aspect Of the Indian economy.

The next point which I shall place before you is this. We have just now found out that out of Rs. 4,000 •dd crores expenditure, apart from the charged expenditure, we are spending more than 1,000 crores on

the military budget. What are we spending on the Police? We are more than Rs. 45 spending crores 1968-69 and after paying this, gene rally look at the entire map India. From Kashmir to Cape Comorin, from Bengal to Punjab, wher eyes, we will ever we turn our find brothers Com that are being killed. munal riots are now running riot throughout the length and so to say, breadth of India and we are spending money on the police. Indian economy based on nomy is an productive capacity of the people. If divert the productive capacity if you destroy of these people, productive capacity of these people. allowing communal be by riots to created interested persons, by where will the image of India be? That is not also the point which I am rais ing here. .Let the image of India take care of itself. We have damag ed the image of India a lot, but I am concerned with the Indian nomy. If the Indian economy is to be saved. then these communal riots must be completely stopped and that cannot be done with this kind of whom 45 police for Rs. crores are being demanded in this Appropria tion Bill. Ι know, you know, every knows, it is within the body experi of anybody, any honest ence of India that communal riots · take place if the police were vigilant, the police were active. But know and it is within our experience that the police take sides. Not only They they take sides. sometimes incite encourage the and riots for purpose ≪f serving the interests certain interested persons. I have seen riots in Calcutta both 5

1964 and the other dav also. The viots were there some months ago in Calcutta, and we know the idle, how police sit stand idle, when we find goondas attacking the minority community's bustees and stabbing members of the minority community almost before the eyes of the police, the so-called guardians of law and order.

SHRI AN ANT PRASAD SHARMA: What was your Government doing at that time in Calcutta?

SHRI A. P. CHATTERJEE: Mv honourable friend asked me what my Government did. My Government, the United Front Government, when it was in saddle, within three hours nipped in the bud a riot which was to have flared up into a big communal riot in Entally area in three hours. If a Ministry is really conscious of its powers, conscious of its duties to the minority community, that Ministry and administrative set-up can nip in the bud any communal riot within two hours if it so likes. But we found in Calcutta the 1964 riots were allowed to go out of their hands.

श्री निरंजन वर्मा (मध्य प्रदेश):
श्रीमान उपाध्यक्ष जी हमारे योग्य मित्र श्री
चटर्जी जो उपदेश दे रहे हैं उनसे एक प्रार्थना
करूंगा, उनसे एक बात पूछूंगा श्र प के द्वे रा
कि सिकितांग में, जो कि चीन का एक
सबडिवीजन है वहां पर चीन ने माइनारिटीज के साथ क्या किया, इन पर भी वह
प्रकाश डाल दें।

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, I do not know. My hon. friend here, Mr. Varma, has posed a question which I think he •does not mean seriously himself. Why go to Sinkiang? Why not look to your Madhya Pradesh? Why not look to your Uttar Pradesh in Allahabad and other places where the blood of your brothers is b?ing shed? I do not know why he is so.much conscious of the plight of Muslim; in Sinkiang when he is not concerned with the plight of the Muslims in Allahabad or the plight of Muslims in Madhya Pradesh.

SHRI LOKANATH MISRA: He understands it fairly well v/hy Mr. Varma posed that particular question of Sinkiang. It is simply because Mr. Chatterjee believes in a particular 'ideology that is prevalent U China,

and Mr. Varma wants to know how the Chinese Government with the exemplary ideology of Communism has behaved with the Muslim community in Sinkiang. I hopa you would explain that.

SHRI A. P. CHATTERJEE: I am not here to say what happened in Sinkiang. My hon. friends may know better, but I know what is happening to the minority community today, our Muslim brethren is India.

I want to say this that while speaking on the Appropriation for the Police, unless the Government at the Union level and at the Slate level takes proper precautions, takes proper care for the purpose of saving the life and property of the minority community, woe to India, woe to Indian economy. That is why it is all the more necessary that we all Indians should take it as an urgent topic to which to draw our attention an urgent topic on which we must take our very honour and Prestige and see that this kind of dirty riots do not take place any longer.

THE VICE-CHAIRMAN (.SHRI AKBAR ALI KHAN): Please finish.

SHRI A. P. CHATTERJEE: You will kindly allow for the interruptions also. I will finish within a few minutes. I as submitting before you and before this hon. House that the police are idle spectators when communal riots take place. I know of incidents, in 1964 of course. A friend of mine lives in an area where some communal riots took place, and he testified before me that he found two persons in "mufti coming and leading a band of goondas and setting fire to minority community bustees. He was surprised to find those two very persons who, were in mufti in the morning coming in police uniform in the afternoon when the police were called for duty. This is the position. Wi have heard of incidents in the polic*

421

stations in 1964 riots in Calcutta where.an Office;'-in-charge of a police station was asking the goondas saying. "We are staying our hands. Why are you not burning up the Muslim bustees in your locality? We are staying our hands. But if you are not doing that, then it is your fault". Ultimately of course the Military came and saved the situation. This is how the police people behave, if there is an honest non-official probe into these communal incidents anywhere in any part of India where these communal riots take place, such things would be found out and could be found out. But then the difficulty is that though India has been rocked with communal riots, there is no ted talk of 'any non-official probe or enquiry into Appropriation them as to who are starting them, who is went to the behind them, who instigates these riots, why .Congress the police are standing, as idle spectators, S.S.P. which big business is financing the funds for be a bliss these riots, which party or parties, which Member group or groups are behind these riots. I am Party not going to apportion blame but let there be a once non-official probe, a high power probe, a high Congress power enquiry, let them go into the causes of principles these communal riots throughout India, let work that have them find out the guilty persons. But, Mr. the Congress under the able Vice-Chairman, one thing should be made and control of Mahatma Gandhi. clear here. If a non-official probe or enquiry is S.S.P. set up and if ultimately an organisation or a to say that they have got the person or a group of persons are found to be pattern guilty, let not this Government forgive -them. chalk Even if this Government forgives them. I am quite sure the Indian people will not forgive have to wait and see, them because the Indian people as such do not hon. want riots. Tt is the goondas who hold both the saying communities, the majority and the minority communities, to ransom. The goondas the cause financed by big business, by certain monopoly interests, by certain foreign organisations, these persons really are at th-i root of all these troubles, and if these troubles nave to ■be nipped in the bud, then these people have to be found out, these groups have to be found out, these organisa-

tions have to be found out and brought to book before the bar of the public.

Bill. 19C8

SHRI В. T. KEMFARAJ (Mysore): Mr. Vice-Chairman, in support of Bill I wish to say a few words. have been pleased to hear ment arguments advanced by the Members of the opposition. wonder to me to see how Members of the opposition are to make out a case against the present Government while passing unwarran and untenable criticisms on the Bill. One Member extent of saying that Members should join Party and then only for them. But the hon. must know that and their leaders upon a time members Party who have and the programme to be carried leaders have at least the courage programme that they provided out they to That is thing and again Member went to the that he would champion cause of Harijans. I apprehend of the Harijans would bpen promoted if the SSP had cower But for the Congress, would not have got at least Harijans the chance of speaking before honourable House, if sufficient sufficient if opportunities created for them been under The Constitution constitutional guarantee that ha« been given, has made some of the Harijans at least <0 come forward and to rise to the occasion (iid to <?npnk in this AnDrnor'.i-tinn r,'n

One thing I,want to say. Mr. Vice-I Chairman—Rome was not built in one

424.

dav. Even the foremost socialist countries in the world like the USSR j we know-have not reached the socialist . been stage fully yet. They have working since 1917. After the | Russian Revolution they have been trying their best to bring about the i socialist pattern of society and want- j ing to create a society in which they i can have the socialist pattern of life, j But how about us? This is a country J which has suffered a lot under the domination of the Britishers. And I only since 15th August, 1947 Independence has come to the hands of the i Indians. Ours is a vast country hav- i ing so many communities: minor and I major, and different sections. who have been following several customs and habits. And in such a vast country, will it be possible to create heaven in a few years? Of course, rapid changes have been made for the last 20 years. Members of the Opposition should see done, i Huge industries, what has been heavy industries and many types of industries have been taken up and they have been put to I work. When they give production, the result will be good and there will be an all-round development in the country.

As far as the Finance Bill or the Budget is concerned, the amount mentioned therein is very encouraging and also very much appreciable. Government-and The especially the Finance Minister—has taken so much of care and caution just to allot the amount for the developmental works in the country.

It is not a fact that a case has been made out as far as the Delhi Corporation is concerned. When we are discussing the Budget and the Appropriation Bill of the entire nation, to complain that the Government has not allotted a certain portion of the money for the Corporation on the basis of political issues just because the Jana Sangh is in power, the Government does not want the Jana j

Sangh to continue there, is not right. Mr. Vice-Chairman, there is a clear picture before us as to how the opposition parties have taken up the reins of several States into their hands but how utterly they have failed to carry on the administration. In spite of the fact that so many chances, according, to the democratic principles, have been given to them, they could not come together. The opposition parties, though they call themselves as champions of democracy, could not come together, they could not make common cause standing shoulder to shoulder to hold the reins of administration in several States. Then, what is the inference that could be drawn? The opposition parties have not yet come to a stage when they can hold the reins of the administration in their hands. When there is no well-organised, well-principled and wellestablished opposition party—'there are several parties—how can they level criticisms against the Government and vehemently attack the policies of the Government.

Now, Mr. Vice-Chairman, the amount allotted for social welfare has to be spent for the welfare of the minority communities and the Hari-jans. It is a fact that there are several instances where still the Harijans have been ill-treated; and 'it has come to notice that in several places, the Harijans have been illtreated and they have not been given the opportunity of at least claiming and exercising the rights that have been conferred upon them under the Constitution. Of course, this is a question which requires sufficient time because the question of untouchability is there for the last several generations and the Government should take all possible care and caution to see that the question of untouchability is solved as early as possible. To that end, the steps that have been taken so far have to be strengthened and the Government also should giv? sufficient protection to the Harijans wherever there is ill-treatment meted out to them in the society.

The amount that hag been allotted for I attacks, we have to have » defenct | system agriculture has to be made best use of for the always ready to protect our! country. improvement of agriculture by providing irrigation wells and by giving manure and other things in order to see that the scarcity of food is put an end to. Importation •f foodgrains from foreign countries has to be stopped as early as possible by taking all possible care and caution to increase food production. Unless this is done it is not proper for us to say that the prices are rising) very ihigh. When foodgrains are imported-and when they have to be imported—then the expenditure as far as foodgrains are concerned is likely to be enhanced.

One Member has been pleased t:> attack the Bill saying that the Bill is a clear picture of bankruptcy. Now. Mr. Vice-Chairman, the hon. Member •r any other Member who has knowledge of the principles of economics would know that it is a fact that where there is a deficit Budget, it is the progressive policy of the Government to prepare the Budget accordingly. Whenever there is any deficit, it clearly shows that the amount has been invested in capital industries or such other industries where the capital invested will give a return, a profit, to the country. Therefore, this is not a Bill of bankruptcy, it is a progressive and a very encouraging Appropriation Bill which requires a good deal of consideration and understanding.

Now, Mr. Vice-Chairman, the amount that has been allotted for Defence is essential and necessary. Why? We are in the middle of two countries, on one side Pakistan and on the other side, China. I do not want to go into details in this respect. But we "must exist. And when we have to exist, we should also see that others do not come inside our territory, or meddle with our affairs. To keep ourselves protected from unexpected invasions or unexpected

As far as the Kutch Award is coa-! cerned, it is a very clear fact that once an award is given, that award cannot be questioned. The judicial principle underlying any decision of any court of law, national or inter-

national, is that, that decision has ta be taken as a matter which every one concerned should follow. When an award is given, there is no meaning in saying that the territory that has been assigned to be given over to Pakistan should be taken back. Then it leads to so many complications which will become a matter of criticism in the eyes of the world. When there is a rinding, how can the learned Members of the opposition call upon the say I that no inch of Government to land will be given to | the other countries?

Again, Sir, criticisms have been levelled against what they call the | capitalistic outlook of the Govern ment. But this is a point that wt have to note and consider. All the capitalists cannot be eradicated or obliterated in one That is I why there is the wealth-tax, there is the income-tax and several taxes which the Government been J levying and also thinking of in order to see that the levying accumulation of capital is gradually reduced. This is the way to reach the socialistic pattern of society. principle underlying the socialistic pattern of society is that the difference between the rich and the power has to come j to an end. How can that be brought about all of a sudden? Sir, I it is a well-known fact that the Labour Government in England has! been levying several taxes on the Lords and the capitalists, and the i number of feudal Lords who are; there is becoming thinner and thin- i ner day by We find hardly a fww Lords day. Therefore, I +he policy there now that the Government has bee* following has to be closely

[Shri B. T. Kemparaj.] studied and understood. Then only it will be possible for us to know where we stand and what the position is. When so many taxes have been levied on the capitalists and on the rich people, there is no room for any complaint that the Government is encouraging capitalists. When they make that accusation, where are the facts and figures to show that the Government is supporting the capitalists? Whenever an industry is started by investment of crores and crores of rupees the private persona have to be invited to invest in the shares. The Government will a'so invest in those . shares. So, when private shares, public shares and Government shares are invested and an industry is started, it cannot be said that a capitalist has been given an opportunity to make more capital and become richer. Therefore, Sir, I say that the criticisms of the Opposition Parties are untenable and the Bill should be passed unanimously.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, Sir, I want to speak on a few Votes—Vote No. 4—Defence Services, Vote No. 38—Ministry of Home Affairs, Vote No. 2—Foreign Trade and Vote No. 57—Ministry of Information. and Broadcasting. And if I have time, I should also like to make a passing reference ty V^{ote No}- ¹⁰³—Commerce, and to the Vote regarding Works and Housing.

Sir, Members of this House are aware that every time we come to the Parliament Session, the Emergency Commissioned Officers who have been demoblised from the Army come and meet us and explain to us their plight. Many of them are in a very bad way- Some of them who have held senior positions as Captains and Majors find themselves without jobs. And they are not in a position to get absorbed in lowly positions as clerks in various private offices or in Governmnet service. The House will re-

call that over 1,000 Emergency Commission Officers were given Emergency Comissions during the Emergency. At that time, Mr. Chavan, who spoke in Parliament said "We are not going to waste you;"—he was referring to the Emergency Commission Officers—"We have spent large sums on your training and most of you will be given the permanent commission. Even" those who go out will be given equivalent posts."

I recall to-day that during the Emergency in 1962, quite a large number of students left their colleges-they had not completed their education, they had not taken their degreesand joined the army. And it was expected that they would be absorbed in the army after the Emergency was over. But now it has been decided that the Emergency Commission Officers should be demoblised on a phased programme which is expected to end in 197G. Now the Emergency Commision Officers who have been demobilised have a sense of grievance that the Government has not honoured the pledge made to them in Parliament; it was not in very specific terms but they were given to understand that they would be retained in the army and given permanent commissions. The hon. Defence Minister, Mr. Swaran Singh, said in Parliament that the ECO'? were being demobbed because he wanted to keep the army young and there should be recruitment of fresh blood from the market as Short Service Commission Officers. He would not like to have an aged army. I quite concede that position. But when once a certain understanding and promise has been given on the floo»* of Parliament, H is the duty of Government to see that these Emergency Commission Officers who have answered the call of the country are not thrown out on the streets a. has been done in the present case..

I would like to make some observations regardinf th« steps that GorerT-

ment might take to rehabilitate these persons who have been thrown out. On <: of them is that there should be no age-limit for their being absorbed in suitable and equivalent posts of c'vi'ian • employment either in the States or in the Government of India. The second suggestion that I would like to make, is, and it may be regarded as somewhat unusual, is th'at in regard to those boys who joined the army when they were prosecuting their studies in the universities or colleges, they should be given an honorary degroe by the universities concerned. This has happened at the time of the First World War in Great Britain, as you might recall. Sir; you were in Great Britain at that time- (Interruption) do not know about the Second World War. But 7 know that in the First World War, students who left Oxford and Cambridge Universities and joined the army and served on the front, were given honorary degrees. The third stion that I would like to make -and I am raising this matte- in the debate on the Appropriation Bill be-cause this matter has been raised often during the Ouestion Hour, hut nothing has been done so demobilised Emergency and the Commission Officers are in p thoroughly demoralised state at the present time-is that in the public sector undertakings, these persons who have c'ome back with benefit of training in the army must be given an earlier chance than other people. I do hope Government would make some observation[^] in regard to this question when the Minister replies to the debate on the Appropriation Bill. T am raisin;? this point Mr. Vice-Chairman, you are aware that the general practice when a reply is given by Government to the debate on the Appropriation Pill i- to pick UTJ a few points and neglect the others. I would like the Minister to make it a point to ask tor a brief on the steps which are being taken to rehabilitate the ECO's 1 demobilised. Sir. . . -

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I know your point. It is agitating the minds of many people. Those who had rendered services during the Emergency should not ba left on the streets.

SHRI LOKANATH MISRA; It is a pity that the inconvenient points are never replied to by this Government.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I -am alno asking the Ministry to take note of it.

SHRI A. D. MANI: Now I want to speak On the vote of the Ministry of Home Affairs. In this connection may I make a reference to the somewhat challenging and provocative speech of my hon. friend, Mr. Chauerjee? I do not want to deal with these obsessions and preconceived notions about Peking because that would land me in an acrimonious controversy with him.

SHRI LOKANATH MISRA: You are afraid of his Party.

SHRI A. D. MANI: I am not afraid of that party or anybody in this House except the Chair

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Although you are alone, the Chair is behind you.

SHRI A. D. MANI: I am glad the Chair is protecting me. I would like to make a reference to the comments he has mad2 6n the communal situation in the country. During the last Session of this House I took part in a Radio Seminar with Mrs. Sucheta Kripalani, Mr. Nath Pai and Mr. Jaipal Singh on this communal question. We discussed this matter and that broadcast seemed to have received some kind of notice in the country also. I would like to say here that while the communal situation is deplorable in the country, there is no point in overblowing it out of all proportion as Mr. Chatterjee has done. Tf the scri Mr. Chatfejfe's speech is senl the foreigner might gather the imIShri A. D. Mani]

pression that the minorities are without any kind of protection in this country, that conditions which prevail in Pakistan and in good parts of the southern United States obtain here.

SHRI BALACHANDRA MENON: If one innocent man dies, is that correct?

SHRI A. D. MANI: I am developing the point. We should, not over blow the picture. I quite concede and J feel that the secular democracy which the Republic of India enshrines is a priceless nossession and India will fall from that heritage an' it will be a disgrace if lhat secular ideal is in any way tarred but there is no point in saying things are bad. They are bad but they are not so bad as my hon. friend, Mr. Chatterjee, made it out to be. Of all the countries in Asia I claim that the Viinoritiec in our country are better treated than in many other countries of Asia, perhaps excepting Japan. But then that is not any consolation to us. We should be worthy of the great sacrifice that Mahatma Gandhi has made in creating a secular democracy for India. Now there is a wave of intolerance all over the world, not only in India. murdered: Dr. Martin Kennedy was Luther King was murdered: Gandhiii was murdered 19 years ago. The assassin's knife is wandering all over the world and if the situation is not arrested in this country, it might lead to a very serious situation includbreakdown of parliamentary ing a Institutions. If the minorities feel thn.t they do not get protection from parliamentary institutions, they might resort to other methods of protecting themselves as the Negroes are trying to do in the United States after tor. Martin Luther King's tragic death. Sir, I feel that as far as the communal situation is concerned, there is no point in patting ourselves On the back that we can handle it. our Parliament is big enough, a debate can be raised in the House, a question shot at the Home Minister. The Home Minister will ask for a reply from the Andhra Minister, whoever he may be.

who may make a very unfortunate remark and which he may deny later on. all these things may happen. But we have got to depart from OUT constitutional procedures and realise that there is a minority problem in this country OP account of the predominance of a certain majority in the land. I do not want to suggst that these minorities should get special protec--tion. I mada this suggestion in the Radio Seminar and I repeat it here that the time has come when we must a Minority Board in every Stale capital. It should be a statutory Board and it should meet often. Wnenever any complaint is made with regard to a minority, there will be a formal enquiry should make people ashamed of trying to oppress the minorities. There should also be a Minorities Commission in Delhi. (Interruption) I know that your Party will never accept the philosophy or the approach that I have. I do not want to enter into any controversy with Mr. Chatterjee because in the Lobby he is a more reasonable person than he is in the House. Therefore, I do not want to enter into any warfare with him on the floor of this House. But I also feel that apart from the communal situation, the linguistic situation is 9 matter which should cause serious alarm to all of us. I know something about what is happening in the State of Maharashtra. It was possible for Mr. George Fernandez coming from Mangalore and working in the trade union movement to win a mighty battle against Mr. S. K. Patil and come to the Lok Sabha. He did it on a secular and non-linguistic vote.

SHRI DAHYABHAI V. PATEL: With the help of Mr. Chavan. Do not forget that important factor.

SHRI A. D. MANI: But at the present time even Mr. George Fernandez's position is being undermined in th* State of Bombay because the Shiv Sena feeling has entered erven the trade union ranks. My hon. friend, Mr. Hathi, is not here. He is having so many Labour Confer-

enceg but why can't he raise this question of linguism in the trade union movement? The Shiv Sena has emerged as a big party in the recent Bombay municipal elections. This party is like'y to have a very big following in the general elections in 1972. Matters have gone so far that in some States it is advocated that articles produced in the States should be used by those States alone; if something is made Swadeshi, it is Swadeshi for that region only. This is going on. I do not know why we have not made any impression on the hon. Home Minister. He brings forward the Border Areas Bill because fiiends of Mr. Chatterjee's persuasion are giving a lot of trouble and that is why such a Bill is brought forward. I cannot understand why no action is being taken to declare all these linguistic organisations as illegal. This has not been done. It has not been done in Assam and it has not been done-Mr. Lekanath Misra will pardon me for saying so-also in parts of Orissa wherp there is a strong linguistic feeling against our very good friends from Andhra Pradesh.

SHRI LOKANATH MISRA: For the information of Mr. Mani it was there during the Congress rule there but as soon as there was a non-Congress Ministry, we have seen to it that nothing of that sort exists.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have two minutes more. Mr. Mani.

SHRI A. D. MANI: I want to make one more point that unless we ban these organisations and take the responsibility of banning these organisations including being defeated at the polls, it is not possible to eradicate this cancer of linguism which has entered into our minds and our feelings and which is going on apace in every State. I would like to go to the third point—about the Ministry of Commerce. I feel the time has come to consider this matter. I would

have liked to talk about the tea industry about which a good deal of material has been collected. I have heard accounts about the manner i* which we have become a very secondary tea producer in the world but I want to make one point about the Ministry of Commerce. When Mr. Manubhai Shah was the Minister, he was regarded as the Minister of International Trade. Then something happened and some Ministries have been mixed up. There is one Minister for Commerce and this Minister was the President of the UNCTAD Conference. Our export trade hag declined because in the matter of tea exports we had given our place ta Ceylon 10 years ago. We had about 45 ner cent, of the world trade. Today Ct'ylon has gone ahead of us. We are not in a position to organise our export trade in a way which will givi* u_s foreign exchange. Th? latest figures show that in 1966-67 there had been an accretion of foreign exchange over the previous year but we should not be proud of that achievement. W« should have done better. The timt has come when we should have a Ministry of International Trade. We should go into the question of export subsidies, import entitlements for those who earn foreign exchange and a foreign marketg research council in which the private sector and the public sector may cooperate. If we do not do that, it may not be possible for the Finance Minister to present the budget for 1970 to an orderly House because we do not know what is likely to happen if the foreign exchange situation worsened in the mean time and the country is landed in bankruptcy.

Sir, can I exceed the time to make a referenc" about a question which has often been raised regarding the W.H.S. Ministry and that is about the Ministers' residences? I do not know how many times my friends Mr. Loka-nat'i Mi^ra and Mr. Patel an*! myself have stood up in this Cham-j ber to ask for details about them. The! rebly was Informat'on is being collected and will be placed on th« Ta-

ble'. The information is going on being collected. In the old Javs when the British were here-and I have had it from almost authoritative sources, from those who had held the posts of Governors in those days, Governorship now is somewhat cheaper but in those days it was difficult to become a Governor-if the Governor wanted to make an alteration to his residence—the Government House—the matter used to be sanctioned by the Secretary of State-in-Council, not by the Viceroy. He cou'd not ask the P.W.D. to improve his official residence. I want to make a suggestion. Many of us feel that the Ministers are misusing the facilities and getting all sorts of conveniences for their houses and for their comforts which are out of tune with the general picture of poverty in this country. I know that thitf is the feeling a large number of Members have and if you are to come to this side, you too might make a speech. I feel that as far as this matter of Ministers' conveniences are concerned, there should be a convention. There should be a parliamentary committee consisting of the Opposition and the Government and if any Minister wants an extra convenience to be provided for him including air-conditioning in the kitchen or bedroom, the matter should be referred to that committee and the committee's approval obtained, we must set up . . .

SHRI BALACHANDRA MENON: The buildings will fall on their heads.

SHRI A. D. MANI: We must set up some standards in this matter. All these Demands are being voted and we have not got the figure of the expenditure of the Ministers. Unless we do it, there is bound to be criticism that democracy is a very costly experiment in India and it is bearing too heavily on the people. Thank you very much.

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, my friend Mr. Mani just now advocated

for the banning of regional organisations like the Lachit Sena and the unmentioned Sena of Orissa. Possibly he had also in mind the Shiv Sena in Bombay.

Bill, 1968

SHRI K. C. PANDA (Orissa): Tha Orissa Sena did not materialise.

SHRI D. L. SEN GUPTA: So far as this aspect of the problem is concerned, if any Member thinks that just by banning any organisation the depth of feelings generating those organisations can be killed, he must be living in a fools' paradise. The point we should bear in mind is-where lies the real malady and what is the disease. On tha last occasion when I took part in the debate here, I gave out that we have a series of problems. W« ha<i not tackled them in the right spirit. We tried to consider them as a law and order issue though in fact they are socio-economic issues. My friend Mr. Mani is one of those who considers. this as an issue of law and order. In that respect he is in good company of Mr Chavan. But to me the problem is really serious and it g not a law and order problem and merely by police or by legislation! you cannot stop it You have to go to the root of the pro blem. What is the problem? The problem is of hunger, unemployment, disparity between States and people and people. Why should there be more industries in Bombay and Gujarat and why there should not be any industry in Kerala or Assam? Why should there be the maximum unemployed percentage in Bengal? All these are the questions. Why a young man of Bengal or Assam who is physically competent to work and mentally alert and is fully educated should not get a job? If the person does not get a job, before he attacks the Government he finds that by his side there is either a Punjabi or a. Madrasi or in Oriya or in a Bihar! and so he hits him. If the Government wants to stop this, it has to generate a feeling that he will get his share. When the people are poli-tiealised either by the socialist* or

communists on an economic level, they show that the culprits are not the people from the other States but it is the Government that has failed them. The position j_s this. Either tackle it politically and educate the people politically or solve the problem by making provision so that nobody has a grievance. When I last spoke, I did not know that my apprehensions would be so prophetic. Only a month before I expressed the app-ehension and thereafter, I found in the Calcutta papers that there has been a Sena formed in Bengal also! known as the Bijoy Sena as you know, historically it was Bijoy Sena of Bengal who conquered Ceylon. He wag a brav₆ man. So there has been a Bijoy Sena. No right thinking people will consider these Senas of any use. They are in fact reactionary forces. They only genrate heat and lead the country astray but what is to be done? No amount of sermon will passify these people with utter frustration. I told you and through you this House that Bengal contributes 40 per cent, of the foreign exchange earned but that Bengal has not got any plan by which its very basic problem of food could be solved. This problem of food and unemployment is haunting every young man in Bengal. I suggested that there should be one national plan for irrigation and cultivation and I suggested Bhanderadaha Beel of Murshida-bad being taken up by the Government of India. It would cost Rs. 1.25 crore, but would yield three additional crops in a year and fetch an income of Rs. 2.5 crores annually. Now this scheme was considered by the West Bengal Government during the United Front regime, officers of the Irrigation Department considered it useful and Dr. Rao, the Irrigation Minister at the Centre, was approached. But nothing has been done. Now, from that particular Beel water cou'd be lifted. It is a 70mile long lak'j with natural embankments, from which water could be lifted for irrigating the lands on both sides of the Beel. And in that Beel also fish could be grown. Now nothing has been done

Rither, tubewell_s are being sunk at a huge c°st, for irrigation purposes in that area, which will not be of much use according to the experts.

Mr. Vice-Chairman, Sir, there is a talk in the air that industrial licences ar.e going to be granted for the setting up of one or more scooter factories in the country. Certainly eastern India can lay claim to one of them. I do not mind whether it is in Orisga or Assam or Bengal or Bihar, but Bengal certainly is the most important industrial centre in eastern India and lays claim to one-of them. Eastern India is being ignored repeatedly. Now, if it goes t'n Punjab or Maharashtra or Gujarat or Uttar Pradesh, the people of eastern India shall naturally have a grievance that they are being treated in a step-motherly fashion. So I wish tha' the Minister for Industry will bear it in mind that eastern India should be given the industrial licence for a scooter factory. For many years past there has been no new industry m West Bengal either in the public sector or in the private sector. Now it is high time that the unemploymen* problem of West Bengal or eastern India should be helped to be solved by giving now at least one industry Mr. Vice-Chairman, Calcutta with its suburbs is the place where there is concentration of employment, is the place providing employment to the unemployed people of eastern India. People from Bihar, Orissa and Assam come to Calcutta in search of jobs, and they get tht jobs, and West Bengal never grudged it or grumbled over it because we are all Indians. When this is the position, unless you take this salient fact into consideration and allow Calcutta and greater Calcutta to develon industrially and economically, these Bijoy Sena people will thrive. Mr. Mani may suggest banning them. You can ban the organisation,..but you cannot ban the people's grievances—the grievances will remain.

Mr. Vice-Chairman, Sir, so far a> education is concerned, so far as West Bengal's Education Estimates are eon—

[Shri D. L. Sen Gupta.J

-cerned, I have seen that the allegation of funds has been reduced. You all know, Sir, that there is subsidy from the Centre, what is known as mulching grants, to all States. Now, if West Bengal with its increasing problems and increasing population get less funds for education, education is bound to suffer, and if education suffers, it is the society that suffers; it is the national progress that suffers.

M-. Vice-Chairman, Sir, no-w let rte tell you about hospitals. The population of Calcutta has increased i.iur times, but the hospital facilities have not been increased by even 10 per cent., by even one-tenth, the facility of beds and all that. Now wasi'e is the money for it in this Appropriation Bill? Who will do it? You cannot expect the whole money to be borne by the State, the whole money to come out of the State exchequer, when the problems are so varied and vast. There h a hospital privately run known as the Bana Hooghli Hospital. Now the Secretary of that hos-f ital is also the Principal of the R. G. Kher Medica' College, and he is Dr. Sorashi Mukherjee. He was *T*, irrounded by the staff of Bana Hoo-gbli Hospital demanding salary but he e spress his inability for want of funds in pay their salaries. Mr. Vice-Chairman, the difficulty is this; when ,a privately-run hospital cannot manage with its funds to pay the staff of that hospital, treatment is bound to suffer in the said hospital. So I suggest' that the Government of India should help that useful institution libera! !y by increasing its grant.

You have seen in the papers that lor about a fortnight there was no operation done in most of the hospitals in Calcutta. Why? There were some cases of tetanus found, and because the quarters of Class IV staff in that Hospital suspected of tetanus, were destroyed without providing them with alternative accommodation, there was a dispute with them. Now stopping

operation is not the solution. How the tetanus infections came to toe there should be gone into. For a city like Calcutta, if you say there is no operation, it endangers human lives. People do not go to hospitals for the luxury of an operation; they go there for operation out of necessity. I put this question to the Governor: Was stopping the functioning of the hospitals any solution? If people go to hospital for operation, they go only for urgent cases.

Now Mr. Vice-Chairman, there is nothing regarding labour. I told Mr. Hathi yesterday that Sir Biren Mookerji had closed two factories for more than seven months, the Indian Standard Wagon Company at Burn-pur employing 5,000 workers, and the Burn Company at Howrah employing 8,000 wokers. It came to 13,000 workers or 65.000 family members, and they were kept starving for seven months. Then the workers agreed to the terms given to them by the Government and the employers for reopening those .factories, by surrendering all their rights because of the pangs of starvation, not of any free choice; there was no option but to agree to their terms. Then what happened? While Sir Biren Mookerji was reopening those factories, by about the same time, Messrs Birlas cosed their Texmaco factory, employing about 10,000 workers, for more than a month, and in violation of the statutory provisions they did not pay the workers any lay-off compensation. Now this type of business should be banned, not the Bijoy Sena, or Shiv-Sena people. This type of employers, people who try to coerce the workers and keep them starving and who violate the statutory p-ov i of the law, in their cases, their licences should be cancelled. They should be banned because they have no right to gamble with people's lives and the nation's economy.

Now coming to the public sector undertakings, Hindustan Steel is now a liability. But did anybody care to know the reason before the matter came to a desperate situation? One

Mr. P. C. Sen, a eok_e oven plant engineer, who was working at Rour-kela, was posted to a nontechnical post. Now because of this that gentleman had a grievance and ventilated it to me. I then met Mr. Sanjiva Reddy, the then Steel Minister. I told him that this was the state of flaings that non-technical people were /olding technical posts because technical posts carried production bonus. - So, by favouritism and nepotism all non-technical people were occupying technical posts. Nobody cared to know its consequences. The present position was therefore bound to happen. Mr. P. C. Sen's services were terminated because he made all these representations through me. He has since left India and has gone abroad. He has not lost, but because his valuable advice made in country's interests was ignored, we have lost seriously in our public sector.

6 P M

441

Mr. Vice-Chairman, Sir, our Deputy Prime Minister said that he was glad that prices were stabilising. Where? I do not see. I do not see how prices have been stabilised when they are at 650 or 660 points taking the year 1939 as the base year, with 100 points. The Bengal Chamber oof Commerce has been forced to pay a dearness allowance of 240 per cent, of basic pay. If any one feels that stabilization of prices has been achieved with prices at 650 or 660, points taking 1939 as the base year, then I cannot agree with him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI D. L. SEN GUPTA: One point more and I am done. My hon. fiiend Shri A. P. Chatterjee was speaking about the military budget of our corn-try. But will it not be correct to say that so long as China or Pakistan remain as threats to India, India has got to maintain its defences by incurring this expenditure? Mr. Vice-Chairman, you will bear me out when I say that he used the words "Mother

India" and "patriotism" in a light hearted manner. These are not the correct words to be used with regard to the Kutch Award and agitation against that Mr. Vice-Chairman, if anybody wants to undermine the significance of words like "Mother India" and "patriotism" then I think he is not up to the Constitution on which he has taken his oath. You will see that so far as our Constitution is concerned, we are here on oath on the Constitution. We have affirmed or taken the oath that we shall preserve the integrity and sovereignty of India. If anyody is fighting for Kutch or against the Kutch Award he is fighting for the spirit of maintaining India's integrity and sovereignty. Another thing about China I shall say and then I will finish at five minutes past six.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is already past time.

SHRI D. L. SEN GUPTA: In two more minutes I shall finish. So far as this tension is concerned, this tension remains. Why is there tension between Russia and China over Mangolian territory? Why is there this land hunger between China and Russia? That is because they are patriotic and each thinks that the land belongs to it. If China fights India on the question of land, it may be that they believe that the land belongs to them. They are patriotic and they feel that the land belongs to them. Why should we not be patriotic and demand that land because it belongs to us? It belongs to India and let us say that and let us offer a solution consistent to that.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 11 a.m. tomorrow.

> The House then adjourned at four minutes past six 01 the clock till eleven of the clock on Wednesday, the 1st May, 1968.

68-570.